

RATIFIED MINUTES OF MEETING No.14/18 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 10.10.2017.

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 14/18 of the Norms Committee (NC-I) for the licensing year 2017-2018 held on 10.10.2017. under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. K.K. Tiwari, IA	476	23062622	DHI, Udyog Bhawan
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, Udyog Bhawan .
3	Sh. S.K.Panigrahi , E.O	404	23061562 Extn.265	DGFT, Udyog Bhawan

Case No.:1/23/80-ALC2/2013	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
1 HQ :01/80/050/00427/AM14/	File RLA :07/24/040/00310/AM14/	File Lic.No/Date:0710101331 17.01.2014	Defer Date:21.11.2017..
Decision : The committee noted that comments from MEITY is still awaited despite of five several reminders issued to DIET to expedite their comments. It is decided to remind MEITY to expedite their comments. Case is deferred to 21.11.2017.			


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Case No.:4/21/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80- ALC2/2017 10.10.2017	Status: Approved
HQ :01/80/050/00480/AM15/	File RLA :07/24/040/00297/AM15/	File Lic.No/Date:0710107058 26.11.2014	

Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/2 dated 10.10.2017 as under :-

Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% /5% recovery
1.	13.87	26	19.57	51	20.40
2.	553.4	27.	79.16	52	5.62
3.	132.64	28	179.96	53	19.62
4.	285.75	29	104.78	54	81.52
5.	70.18	30	18.60	55	21.78
6.	1041.19	31	14.09	56	118.60
7.	14.83	32	13.94	57	7.90
8.	27.85	33	24.48	58	33.39
9.	29.12	34	61.79	59	68.33
10.	7.19	35	18.14	60	315.49
11.	121.49	36	245.66	61	285.75
12.	11.86	37	341.47	62	361.42
13.	2.12	38	313.37	63	120.06
14.	8.21	39	57.06	64	345.81
15.	50.80	40	20.80	65	104.40
16.	688.56	41	42.47	66	138.74
17.	8.25	42	30.70	67	138.74
18.	16.59	43	296.34	68	9.18
19.	102.78	44	32.03	69	14.67
20.	55.80	45	81.14	70	27.64
21.	11.49	46	27.25	71	29.12
22.	6.38	47	10.88	72	26.67
23	6.36	48	98.53	73	19.27
24.	24.43	49	2.11	74	2.27
25	3.12	50	14.65		

RA concerned may take further necessary action accordingly

Case No.:62/3/80-ALC2/2015	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2017 10.10.2017	Status: Deferred
HQ :01/80/050/00062/AM16/	File RLA :03/95/040/00743/AM15/	File Lic.No/Date:0310793788 11.02.2015	Defer Date:21.11.2017..
Decision : The committee noted that DHI raised deficiency vide letter no TSW B 3/12/2015 dated			

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30.8.2017. Letter sent to the firm vide e mail 5.10.2017 to furnish their reply. Case is deferred to 21.11.2017.

Case No.:17/27/80-ALC2/2014	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
4 HQ :01/80/050/00642/AM15/	File RLA :07/24/040/00422/AM15/	File Lic.No/Date:0710107705 25.02.2015	Defer Date:21.11.2017..
Decision : The committee noted that deficiency raised by DIPP vide their U.O.No 12/63/2017-TSW/4 dated 29.8.2017. Letter sent to the firm vide e mail 5.10.2017 to furnish their reply. Case is deferred to 21.11.2017			

Case No.:35/3/80-ALC2/2015	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
5 HQ :01/80/050/00035/AM16/	File RLA :53/24/040/00018/AM15/	File Lic.No/Date:5310018479 17.03.2015	Defer Date:21.11.2017..
Decision : The committee noted that firms application sent to MSME (chemical) for their comments .Case is deferred to 21.11.2017.			

Case No.:20/3/80-ALC2/2015	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
6 HQ :01/80/050/00020/AM16/	File RLA :05/23/040/00580/AM15/	File Lic.No/Date:0510393719 24.03.2015	Defer Date:21.11.2017..
Decision : The committee noted that firms application sent to MSME (chemical) on 16.2.2017 for their comments.. Case is deferred to 21.11.2017.			

Case No.:8/9/80-ALC2/2015	Party Name:SOPLAR INDIA PVT.LTD,	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
7 HQ :01/80/050/00193/AM16/	File RLA :07/21/040/01140/AM15/	File Lic.No/Date:0710107912 24.03.2015	Defer Date:21.11.2017..
Decision : The Committee noted that the firm's reply dated 26.01.2016 has been sent to MSME on 22.02.2016 for comments. As requested by MSME copy of the reply again sent to them on 03.06.2016.. Case is deferred to 21.11.2017.			

Case No.:46/3/80-ALC2/2015	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
8 HQ :01/80/050/00046/AM16/	File RLA :07/24/040/00462/AM15/	File Lic.No/Date:0710107930 25.03.2015	Defer Date:21.11.2017..
Decision : The committee noted that deficiency raised by DIPP vide their U.O.No 12/63/2017-TSW/8 dated 29.8.2017. Letter sent to the firm vide e mail 5.10.2017 to furnish their reply. Case is deferred to 28.11.2017..			

Case No.:65/3/80-ALC2/2015	Party Name:PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
HQ :01/80/050/00065/AM16/	File RLA :07/24/040/00473/AM15/	File Lic.No/Date:0710107942 26.03.2015	Defer Date:21.11.2017..
9 Decision : The committee noted that the representative has appeared of the firm appeared before the committee for personal hearing on 29.8.2017 and explained the manufacturing process. The committee advised the firm to submit the detailed of manufacturing activity carried out in import item before export that causes about 300 % value addition, for further consideration. The information received from the firm sent to DHI for their comments. Case is deferred to 21.11.2017.			

Case No.:12/9/80-ALC2/2015	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
HQ :01/80/050/00197/AM16/	File RLA :34/24/040/00263/AM15/	File Lic.No/Date:3410041122 06.04.2015	Defer Date:21.11.2017..
10 Decision : The committee noted that the firm's reply dated 10.08.2016 has been sent to MSME (Chemical) on 22.08.2016 for examination and comments. Case is deferred to 21.11.2017.			

Case No.:57/25/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
HQ :01/80/050/00617/AM17/	File RLA :07/21/040/01174/AM15/	File Lic.No/Date:0710108017 15.04.2015	Defer Date:21.11.2017..
11 Decision : The committee noted that deficiency raised by DIPP vide their U.O.No 12/63/2017-TSW/11 dated 29.8.2017. Letter sent to the firm vide e mail 5.10.2017 to furnish their reply. Case is deferred to 21.11.2017..			

Case No.:14/25/80-ALC2/2016	Party Name:MATRIX MEDITEC PVT. LTD.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
HQ :01/80/050/00574/AM17/	File RLA :08/24/040/00229/AM16/	File Lic.No/Date:0810136256 12.10.2015	Defer Date:21.11.2017..
12 Decision : The committee noted that deficiency raised by DIPP U.O dated 6.6.2017 and deficiency letter sent to the firm vide e mail dated 12.7.2017 and final reminder sent on 29.9.2017.The information furnished by the firm received on 10.10.2017 sent to DIPP for their comments.. Case is deferred to 21.11.2017.			

Case No.:42/5/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
HQ :01/80/050/00103/AM18/	File RLA :07/24/040/00192/AM16/	File Lic.No/Date:0710108948 26.10.2015	Defer Date:21.11.2017..
13 Decision : The committee noted that deficiency raised by DIPP U.O dated 6.6.2017 , sent to the firm vide e mail dated 12.7.2017 to furnish the information. It is noted that reply furnished by the firm vide their letter dated 20.7.2017 has not replied to the points raised in deficiency letter. It is			

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decided to send I final reminder to the firm with request to furnish the point wise reply to deficiency letter within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 21.11.2017.

Case No.:16/16/80-ALC2/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
14 HQ File :01/80/050/00391/AM17/	RLA File :08/24/040/00308/AM16/	Lic.No/Date:0810136711 11.12.2015	Defer Date:21.11.2017..
Decision : The committee noted that the firm's application has been sent to MSME on 13.12.2016 for examination and comments.. Case is deferred to 21.11.2017.			

Case No.:1/6/80-ALC2/2016	Party Name:DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
15 HQ File :01/80/050/00160/AM17/	RLA File :31/83/040/00187/AM16/	Lic.No/Date:3110066049 14.03.2016	Defer Date:21.11.2017..
Decision : The committee deliberated on the matter and decided to send a complete set of application to DIPP (chemical) for their examination and comments. Case is deferred to 21.11.2017.			

Case No.:8/1/80-ALC2/2016	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
16 HQ File :01/80/050/00466/AM16/	RLA File :09/24/040/00736/AM16/	Lic.No/Date:0910063457 29.03.2016	Defer Date:21.11.2017..
Decision : The committee noted that the firm's additional information dated 08.11.2016 has been sent to DHI on 09.11.2016. Letter sent to the firm on 5.10.2017 to furnish information. Case is deferred to 21.11.2017..			

Case No.:2/13/80-ALC2/2016	Party Name:ZENITH PRECISION PVT LTD ,	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Approved
17 HQ File :01/80/050/00343/AM17/	RLA File :07/24/040/00044/AM17/	Lic.No/Date:0710109739 29.04.2016	
Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/17 dated 10.10.2017 as under :-			
1. Quantities of export items may also be specified in Nos. in addition to their weights as given under:-			
Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos
1	375	12	67
2	1672	13	1903
3	1621	14	888
		23	421
		24	421
		25	375

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4	67	15	504	26	2
5	67	16	504	27	212
6	94	17	264	28	212
7	146	18	1119	29	122
8	251	19	1238	30	601
9	239	20	135	31	737
10	4551	21	135		
11	1079	22	107		

2. Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% / 5% recovery
1.	69.86	12	275.29	23	47.45
2	116.15	13	416	24	186
3	108.94	14	643.04	25	6
4	35.47	15	257.50	26	75.46
5	35.09	16	257.50	27	223
6	14.70	17	146	28	223
7	22.79	18	801.18	29	83.05
8	38.21	19	931	30	33.62
9	37.23	20	28.75	31	21
10	231	21	28.75		
11	43.10	22	475.75		

RA concerned may take further necessary action accordingly

Case No.:10/7/80-ALC2/2016	Party Name:OMEGA SEPARATIONS INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
18 HQ :01/80/050/00231/AM17/	File RLA :32/24/040/00004/AM17/	File Lic.No/Date:3210077894 18.05.2016	Defer Date:21.11.2017..
Decision : The committee noted that the firm's application has been sent to MSME on 24.06.2016 for examination and comments.. Case is deferred to 21.11.2017.			

Case No.:13/7/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
19 HQ :01/80/050/00234/AM17/	File RLA :08/24/040/00057/AM17/	File Lic.No/Date:0810137979 25.05.2016	Defer Date:21.11.2017..
Decision : The committee noted that the firm's application has been sent to MSME (Chemical) on 03.10.2016 for examination and comments.. Case is deferred to 21.11.2017,			

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	Case No.:7/16/80-ALC2/2016	Party Name:SHREE GAYATRI HEALDS MFG. CO.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
20	HQ File :01/80/050/00382/AM17/	RLA File :52/24/040/00013/AM17/	Lic.No/Date:5210041915 02.06.2016	Defer Date:21.11.2017..
Decision : The committee noted that the firm's application has been sent to MSME on 02.11.2016 for examination and comments. Case is deferred to 21.11.2017.				

	Case No.:9/16/80-ALC2/2016	Party Name:SHIV HYDROMET	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
21	HQ File :01/80/050/00384/AM17/	RLA File :24/24/040/00009/AM17/	Lic.No/Date:2410042006 24.06.2016	Defer Date:21.11.2017..
Decision : The committee noted that the firm's application has been sent to MSME on 02.11.2016 for examination and comments. Case is deferred to 21.11.2017.				

	Case No.:3/13/80-ALC2/2016	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Approved
	HQ File :01/80/050/00344/AM17/	RLA File :07/24/040/00142/AM17/	Lic.No/Date:0710110157 26.07.2016	
Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/22 dated 10.10.2017 as under :-				

1. Quantities of export items may also be specified in Nos. in addition to their weights as given under:-

22	Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos.	Sl. No.	Quantity in Nos.
	1	249	53	10736	105	15
	2	210	54	10714	106	15
	3	208	55	1598	107	139
	4	228	56	1007	108	67
	5	484	57	758	109	67
	6	439	58	506	110	25
	7	459	59	119	111	25
	8	435	60	94	112	19
	9	914	61	187	113	31
	10	785	62	253	114	1672
	11	785	63	434	115	1621
	12	472	64	2061	116	535
	13	5057	65	696	117	624
	14	3816	66	178	118	641
	15	8358	67	1242	119	304
	16	1820	68	8654	120	288
	17	1813	69	5369	121	19
	18	519	70	4027	122	19

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19	1985	71	138	123	30
20	2782	72	364	124	44
21	804	73	162	125	130
22	49889	74	2455	126	5088
23	451	75	125	127	5088
24	685	76	1151	128	1670
25	185	77	602	129	1956
26	1107	78	360	130	720
27	1382	79	267	131	1119
28	3351	80	122	132	4403
29	1188	81	120	133	310
30	1188	82	120	134	310
31	7553	83	24	135	164
32	5968	84	46	136	1392
33	723	85	88	137	4551
34	6052	86	87	138	263
35	258	87	1838	139	425
36	807	88	810	140	30
37	4303	89	17	141	44
38	1327	90	17	142	44
39	702	91	43	143	61
40	716	92	43	144	47
41	2854	93	52	145	47
42	780	94	17	146	37
43	2213	95	17	147	19
44	235	96	81	148	27
45	1327	97	181	149	14362
46	1967	98	181	150	3549
47	1770	99	7	151	888
48	240	100	7	152	621
49	1819	101	8	153	4472
50	354	102	8	154	720
51	2425	103	12	155	135
52	1811	104	12	156	135

2. Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap :

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% / 5% recovery
1	40	53	8399.72	105	31.22
2	36.38	54	8382.30	106	31.22
3	46.3	55	372	107	227
4	50.64	56	362.86	108	38.26
5	74.00	57	273.12	109	37.84
6	76.03	58	51	110	18
7	102.04	59	89	111	18.13

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8	96.6	60	75.92	112	12.42
9	173.00	61	223.59	113	12
10	436.5	62	245.00	114	124.73
11	436.5	63	315.04	115	116.85
12	82.75	64	1317.95	116	7
13	139.87	65	209.15	117	445.55
14	113.50	66	192.03	118	457.04
15	511.55	67	225.86	119	268
16	27.00	68	523.63	120	254
17	29.00	69	224.00	121	18.46
18	55.63	70	168.00	122	18.46
19	109.35	71	7.31	123	15
20	85.00	72	12	124	19
21	739.31	73	7.70	125	112.63
22	4066.00	74	72.00	126	2487
23	68.00	75	15.04	127	2487
24	86.00	76	42.66	128	53.84
25	179.86	77	31.15	129	46.28
26	338.28	78	15.07	130	60.46
27	421.56	79	50.38	131	871.94
28	915.53	80	36.81	132	471.82
29	92.05	81	9.52	133	266.87
30	92.05	82	9.52	134	266.87
31	172.05	83	10.93	135	118.98
32	135.94	84	7.72	136	890.23
33	205.83	85	21.42	137	231
34	368.49	86	21.42	138	85.48
35	51.00	87	65.34	139	106.74
36	152.00	88	5.40	140	13
37	329.03	89	34.25	141	19
38	138.02	90	34.25	142	6.87
39	348.14	91	538.94	143	9.45
40	687.54	92	538.94	144	57.26
41	33.41	93	288.01	145	57.34
42	38.51	94	34.25	146	44.71
43	496.00	95	34.25	147	22.86
44	242.72	96	39.97	148	32.53
45	2087.68	97	268.78	149	1159
46	6869.84	98	268.78	150	114.41
47	901.75	99	14.85	151	684
48	125	100	14.85	152	446.42
49	188.36	101	15.26	153	105.77
50	13.40	102	15.26	154	60.46
51	92.62	103	23.62	155	31.15
52	105.93	104	23.62	156	31.15

RA concerned may take further necessary action accordingly

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कें० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

	Case No.:5/14/80-ALC2/2016	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
23	HQ :01/80/050/00355/AM17/	File RLA :06/24/040/00015/AM17/	File Lic.No/Date:0610038435 09.08.2016	Defer Date:21.11.2017..
Decision : The committee noted that application sent to MSME on 4.10.2016 for comments. Case is deferred to 21.11.2017.				

	Case No.:8/13/80-ALC2/2016	Party Name:TECHNOMECCROLL MANUFACTURING COMPANY PVT. LTD.,	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
24	HQ :01/80/050/00349/AM17/	File RLA :08/24/040/00195/AM17/	File Lic.No/Date:0810138478 12.08.2016	Defer Date:21.11.2017..
Decision : The committee noted deficiency raised by DHI sent to the firm on 28.8.2017. Deficiency letter sent to the firm vide e mail on 28.8.2017 to furnish information. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 21.11.2017.				

	Case No.:36/19/80-ALC2/2016	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Closed
25	HQ :01/80/050/00431/AM17/	File RLA :03/95/040/00365/AM17/	File Lic.No/Date:0310807145 16.08.2016	Defer Date:21.11.2017..
Decision : The Committee noted that hard copy of the application has not been received so far from RA Mumbai and firm despite of letter sent vide email dated on 11.1.2017 and 25.5.2017. It is decided to close the case .				

	Case No.:9/13/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
26	HQ :01/80/050/00350/AM17/	File RLA :53/24/040/00012/AM17/	File Lic.No/Date:5310019203 26.08.2016	Defer Date:21.11.2017..
Decision : The committee noted that the firm's application has been sent to MSME (Chemical) on 20.09.2016 for examination and comments. Case is deferred to 21.11.2017.				

	Case No.:18/16/80-ALC2/2016	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
27	HQ :01/80/050/00393/AM17/	File RLA :56/24/040/00029/AM17/	File Lic.No/Date:5610004986 30.08.2016	Defer Date:21.11.2017..
Decision : The committee noted that information submitted by the firm vide their letter No. SPIL/NORMS/AMDT/4986 dated 23/08/2017 has been perused by DIPP and stated that is non is not complete. DIPP has again raised deficiency vide their letter no 12/71/2017-TSW/27 dated 10/10/2017.It				

is decided to request the firm to submit information on following points :-.

1. Information in respect of Sl. No. 5 of Standard Deficiency Format, export product wise i.e. weight of "Nut" and weight of Stainless steel Strip in the Stainless Steel Clamping Strip(Export item).
2. Information in respect of Sl. No. 12 of Standard Deficiency Format, export product wise.
3. Quantity of export item in Nos. also in addition to its weight.

. Case is deferred to 21.11.2017.

28	Case No.:19/19/80-ALC2/2016	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00414/AM17/	RLA File :03/95/040/00292/AM17/	Lic.No/Date:0310807493 31.08.2016	Defer Date:21.11.2017..
Decision : The committee noted that as per firms request five month time already granted i.e up to sept. 2017 to furnish their reply. It is decided to send reminder to the firm to furnish their reply at the earliest. Case is deferred to 21.11.2017.				

29	Case No.:15/16/80-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Approved
	HQ File :01/80/050/00390/AM17/	RLA File :05/24/040/00270/AM17/	Lic.No/Date:0510399607 02.09.2016	
Decision : The committee deliberated the matter and decided to ratify the norms as under :-				
Keeping in view, wastage for sprue & runner and burning loss of 3 % during moulding , the committee decided to ratify norms as under: 1. Import items at Sl. No. 1 to 11- on net to net basis 2. Import item at Sl. No. 12 as under: (i) 1.061 Kgs./Kg. content in export items at Sl. No.8 & 9. (ii) 1.070 Kgs./Kg. content in export item at Sl. No.10. 3. Import item at Sl. No. 13 as under: (i) 1.258 Kgs./Kg. content in export item at Sl. No.1. 4. Import item at Sl. No. 14 as under: (i) 1.337 Kgs./Kg. content in export item at Sl. No.15. 5. Import item at Sl. No. 15 as under: (i) 1.264 Kgs./Kg. content in export item at Sl. No.2. (ii) 1.165 Kgs./Kg. content in export item at Sl. No.3. (iii) 1.221 Kgs./Kg. content in export item at Sl. No.4. (iv) 1.209 Kgs./Kg. content in export item at Sl. No.5. (v) 1.287 Kgs./Kg. content in export item at Sl. No.16.				


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- (vi) 1.208 Kgs./Kg. content in export item at Sl. No.17.
6. Import item at Sl. No. 16 as under:
- (i) 1.223 Kgs./Kg. content in export item at Sl. No.18
7. Import item at Sl. No. 17 as under:
- (i) 1.42 Kgs./Kg. content in export item at Sl. No.19.
- (ii) 1.416 Kgs./Kg. content in export item at Sl. No.20.
- (iii) 1.408 Kgs./Kg. content in export item at Sl. No.21.
- (iv) 1.406 Kgs./Kg. content in export item at Sl. No.22
- (v) 1.381 Kgs./Kg. content in export item at Sl. No.23.
- (vi) 1.872 Kgs./Kg. content in export item at Sl. No.24
- (vii) 1.673 Kgs./Kg. content in export item at Sl. No.25.
- (viii) 1.339 Kgs./Kg. content in export item at Sl. No.26.
- (ix) 1.692 Kgs./Kg. content in export item at Sl. No.27.
- (x) 1.321 Kgs./Kg. content in export item at Sl. No.28.
- (xi) 1.339 Kgs./Kg. content in export items at Sl. No.29 & 30.
- (xii) 1.238 Kgs./Kg. content in export item at Sl. No.31.
- (xiii) 1.528 Kgs./Kg. content in export item at Sl. No.32.
- (xiv) 1.512 Kgs./Kg. content in export item at Sl. No.33.
- (xv) 1.258 Kgs./Kg. content in export item at Sl. No.34.
- (xvi) 2.266 Kgs./Kg. content in export item at Sl. No.35
- (xvii) 1.329 Kgs./Kg. content in export item at Sl. No.36.
- (xviii) 1.316 Kgs./Kg. content in export item at Sl. No.37.
- (xix) 1.385 Kgs./Kg. content in export item at Sl. No.38.
- (xx) 1.381 Kgs./Kg. content in export item at Sl. No.39.
- (xxi) 1.377 Kgs./Kg. content in export item at Sl. No.40.
- (xxii) 1.276 Kgs./Kg. content in export item at Sl. No.41.
- (xxiii) 1.545 Kgs./Kg. content in export item at Sl. No.42
- (xxiv) 1.716 Kgs./Kg. content in export item at Sl. No.43.
- (xxv) 1.787 Kgs./Kg. content in export item at Sl. No.44.
- (xxvi) 1.673 Kgs./Kg. content in export item at Sl. No.45.
8. Import item at Sl. No. 18 as under:
- (i) 1.287 Kgs./Kg. content in export item at Sl. No.46.
- (ii) 1.459 Kgs./Kg. content in export items at Sl. No.47 & 48.
- (iii) 1.613 Kgs./Kg. content in export item at Sl. No. 49.
- (iv) 1.223 Kgs./Kg. content in export item at Sl. No.50.
- (v) 1.228 Kgs./Kg. content in export item at Sl. No.51.
9. Import item at Sl. No. 19 as under:
- (i) 1.487 Kgs./Kg. content in export item at Sl. No.52.
- (ii) 1.463Kgs./Kg. content in export item at Sl. No.53.
- (iii) 1.452 Kgs./Kg. content in export item at Sl. No. 54.
- (iv) 1.978 Kgs./Kg. content in export item at Sl. No.55.
10. Import item at Sl. No. 20 as under:

- (i) 1.448 Kgs./Kg. content in export item at Sl. No.56.
- (ii) 1.442 Kgs./Kg. content in export item at Sl. No.57.
- (iii) 1. 630 Kgs./Kg. content in export item at Sl. No. 58.
- (iv) 1. 471 Kgs./Kg. content in export item at Sl. No.59.
- (v) 1. 396 Kgs./Kg. content in export item at Sl. No.60.
- (vi) 1. 442 Kgs./Kg. content in export item at Sl. No.61.
- (vii) 1. 510 Kgs./Kg. content in export item at Sl. No.62.

11. Import item at Sl. No. 21 as under:

- (i) 1.459 Kgs./Kg. content in export items at Sl. No.63 & 64.
- (ii) 1.490 Kgs./Kg. content in export item at Sl. No.65.
- (iii) 1. 474 Kgs./Kg. content in export item at Sl. No. 66.

12. Import item at Sl. No. 22 as under:

- (i) 1.096 Kgs./Kg. content in export item at Sl. No.11.
- (ii) 1.065 Kgs./Kg. content in export item at Sl. No.68.

13. Import item at Sl. No. 23 as under:

- (i) 1.065 Kgs./Kg. content in export item at Sl. No.12.
- (ii) 1.248 Kgs./Kg. content in export item at Sl. No.69.
- (iii) 1. 232 Kgs./Kg. content in export item at Sl. No. 70.

14. Import item at Sl. No. 24 as under:

- (i) 1.198 Kgs./Kg. content in export item at Sl. No.71.
- (ii) 1.244 Kgs./Kg. content in export items at Sl. No.72 & 73.
- (iii) 1.242 Kgs./Kg. content in export item at Sl. No.74.
- (iv) 1.209 Kgs./Kg. content in export item at Sl. No.75
- (v) 1.509 Kgs./Kg. content in export item at Sl. No.76.
- (vi) 1.487 Kgs./Kg. content in export item at Sl. No.77
- (vii) 1.459 Kgs./Kg. content in export item at Sl. No.78.
- (viii) 1.450 Kgs./Kg. content in export item at Sl. No.79.
- (ix) 1.201 Kgs./Kg. content in export items at Sl. No.80 & 81.
- (x) 1.235 Kgs./Kg. content in export item at Sl. No.82.
- (xi) 1.545 Kgs./Kg. content in export item at Sl. No.83
- (xii) 1.312 Kgs./Kg. content in export item at Sl. No.84.
- (xiii) 1.648 Kgs./Kg. content in export item at Sl. No.85.
- (xiv) 1.245 Kgs./Kg. content in export item at Sl. No.86.
- (xv) 1.315 Kgs./Kg. content in export item at Sl. No.87.
- (xvi) 1.359 Kgs./Kg. content in export item at Sl. No.88
- (xvii) 1.476 Kgs./Kg. content in export item at Sl. No.89.
- (xviii) 1.743 Kgs./Kg. content in export item at Sl. No.90.
- (xix) 1.845 Kgs./Kg. content in export item at Sl. No.91.
- (xx) 1.545 Kgs./Kg. content in export item at Sl. No.92.

- (xxi) 1.854 Kgs./Kg. content in export item at Sl. No.93.
 (xxii) 2.06 Kgs./Kg. content in export item at Sl. No.94.
 (xxiii) 1.471 Kgs./Kg. content in export item at Sl. No.95.
 (xxiv) 1.584 Kgs./Kg. content in export item at Sl. No.96.
15. Import item at Sl. No. 25 as under:
 (i) 1.170 Kgs./Kg. content in export item at Sl. No.6.
 (ii) 1.114 Kgs./Kg. content in export item at Sl. No.94.
16. Import item at Sl. No. 26 as under:
 (i) 1.324 Kgs./Kg. content in export item at Sl. No.98.
 (ii) 1.359 Kgs./Kg. content in export item at Sl. No.99.
 (iii) 1.397 Kgs./Kg. content in export item at Sl. No.100.
17. Import item at Sl. No. 27 as 1.118 Kg./Kg. content in export items at Sl. No. 13 & 14.
18. Import item at Sl. No. 28 as under:
 (i) 1.114 Kgs./Kg. content in export item at Sl. No.13.
 (ii) 1.089 Kgs./Kg. content in export item at Sl. No.14.
19. Import item at Sl. No. 29 as 1.277 Kg./Kg. content in export item at Sl. No. 7.
20. Import item at Sl. No. 30 as 1.216 Kg./Kg. content in export item at Sl. No. 67.

RA concerned may take further necessary action accordingly. .

30	Case No.:61/25/80-ALC2/2016	Party Name:BARODA EQUIPMENT AND VESSELS PVT LTD	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Rejected
	HQ :01/80/050/00621/AM17/	File RLA :34/24/040/00182/AM17/	File Lic.No/Date:3410042545 21.09.2016	
	Decision : The committee noted that final reminder sent to the firm on 25.5.2017 and final reminder sent on 23.8.2017. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.			
	RA may take further necessary action accordingly.			

31	Case No.:35/19/80-ALC2/2016	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Rejected
	HQ :01/80/050/00430/AM17/	File RLA :03/95/040/00318/AM17/	File Lic.No/Date:0310808015 23.09.2016	
	Decision : The committee noted that DIET sent deficiency letter to the firm vide their letter dated 24.4.2017 and final reminder sent through e mail on 22.8.2017. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.			
	RA may take further necessary action accordingly.			

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 Udyog Bhawan, New Delhi

32	Case No.:4/25/80-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00564/AM17/	RLA File :03/95/040/00934/AM16/	Lic.No/Date:0310808076 26.09.2016	Defer Date:21.11.2017..
Decision : The committee noted that the firm's application has been sent to MSME on 10.03.2017 for examination and comments. Case is deferred to 21.11.2017.				

33	Case No.:43/19/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00438/AM17/	RLA File :53/24/040/00018/AM17/	Lic.No/Date:5310019228 29.09.2016	Defer Date:21.11.2017..
Decision : The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments.. Case is deferred to 21.11.2017.				

34	Case No.:45/25/80-ALC2/2016	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00605/AM17/	RLA File :05/23/040/00296/AM17/	Lic.No/Date:0510399935 29.09.2016	Defer Date:21.11.2017..
Decision : The committee noted that as per the deficiency raised by DIPP vide their letter No 12/43/2017-TSW/52 dated 06.6.2017, letter sent to the firm through e mail on 12.7.2017 and final reminder sent to the firm vide e mail on 29.9.2017 to furnish reply within 15 days of uploading of the minutes, failing which the case will be rejected. Case is deferred to 21.11.2017.				

35	Case No.:8/19/80-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Approved
	HQ File :01/80/050/00403/AM17/	RLA File :05/24/040/00314/AM17/	Lic.No/Date:0510400038 05.10.2016	
Decision : The committee deliberated the matter and decided to ratify the norms as under :-				
Keeping in view, wastage for sprue & runner and burning loss of 3 % during moulding , the committee decided to ratify norms as under: 1. Import items at Sl. No. 1 to 8 & 20 - on net to net basis 2. Import item at Sl. No. 9 as 1.287 Kg./Kg. content in export items at Sl. No. 2, 3, 4 & 5. 3. Import item at Sl. No. 10 as 1.223 Kg./Kg. content in export item at Sl. No. 6. 4. Import item at Sl. No. 11 as under: (i) 1.408 Kgs./Kg. content in export item at Sl. No.7. (ii)1.420 Kgs./Kg. content in export item at Sl. No.8.				

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- (iii) 1.416 Kgs./Kg. content in export item at Sl. No.9.
 - (iv) 1.381 Kgs./Kg. content in export item at Sl. No.10
 - (v) 1.872 Kgs./Kg. content in export item at Sl. No.11.
 - (vi) 1.692 Kgs./Kg. content in export item at Sl. No.12
 - (vii) 1.321 Kgs./Kg. content in export item at Sl. No.13.
 - (viii) 1.339 Kgs./Kg. content in export item at Sl. No.14.
 - (ix) 1.339 Kgs./Kg. content in export item at Sl. No.15.
 - (x) 1.498 Kgs./Kg. content in export item at Sl. No.16.
 - (xi) 1.238 Kgs./Kg. content in export item at Sl. No.17.
 - (xii) 1.258 Kgs./Kg. content in export item at Sl. No.18.
 - (xiii) 2.260 Kgs./Kg. content in export item at Sl. No.19.
 - (xiv) 1.329 Kgs./Kg. content in export item at Sl. No.20.
 - (xv) 1.316 Kgs./Kg. content in export item at Sl. No.21.
 - (xvi) 1.276 Kgs./Kg. content in export item at Sl. No.22
 - (xvii) 1.545 Kgs./Kg. content in export item at Sl. No.23.
 - (xviii) 1.716 Kgs./Kg. content in export item at Sl. No.24.
 - (xix) 1.687 Kgs./Kg. content in export item at Sl. No.25.
 - (xx) 1.673 Kgs./Kg. content in export item at Sl. No.26.
 - (xxi) 1.490 Kgs./Kg. content in export item at Sl. No.27.
5. Import item at Sl. No. 12 as under:
- (i) 1.287 Kgs./Kg. content in export item at Sl. No.28.
 - (ii) 1.459 Kgs./Kg. content in export item at Sl. No.29.
 - (iii) 1.228 Kgs./Kg. content in export item at Sl. No.30.
6. Import item at Sl. No. 13 as under:
- (i) 1.487 Kgs./Kg. content in export item at Sl. No.31.
 - (ii) 1.463 Kgs./Kg. content in export item at Sl. No.32.
 - (iii) 1.452 Kgs./Kg. content in export item at Sl. No.33.
 - (iv) 1.978 Kgs./Kg. content in export item at Sl. No.34.
7. Import item at Sl. No. 14 as under:
- (i) 1.442 Kgs./Kg. content in export item at Sl. No.35.
 - (ii) 1.630 Kgs./Kg. content in export item at Sl. No.36.
 - (iii) 1.471 Kgs./Kg. content in export item at Sl. No.37.
 - (iv) 1.442 Kgs./Kg. content in export item at Sl. No.38.
 - (v) 1.510 Kgs./Kg. content in export item at Sl. No.39.
8. Import item at Sl. No. 15 as 1.373 Kg./Kg. content in export item at Sl. No. 1.
9. Import item at Sl. No. 16 as under:
- (i) 1.359 Kgs./Kg. content in export item at Sl. No.44.
 - (ii) 1.476 Kgs./Kg. content in export item at Sl. No.45.
 - (iii) 1.854 Kgs./Kg. content in export item at Sl. No.46.

10. Import item at Sl. No. 17 as 1.114 Kg./Kg. content in export item at Sl. No. 47.

11. Import item at Sl. No. 18 as under:

- (i) 1.221 Kgs./Kg. content in export item at Sl. No.48
- (ii) 1.324 Kgs./Kg. content in export item at Sl. No.49
- (iii) 1.397 Kgs./Kg. content in export item at Sl. No.50

12. Import item at Sl. No. 19 as under:

- (i) 1. 459 Kgs./Kg. content in export item at Sl. No.40.
- (ii) 1. 356 Kgs./Kg. content in export item at Sl. No. 41.
- (iii) 1. 452 Kgs./Kg. content in export item at Sl. No.42.

RA concerned may take further necessary action accordingly. .

36	Case No.:52/25/80-ALC2/2016	Party Name:EXCELLENT HI-CARE PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Rejected
	HQ :01/80/050/00612/AM17/	File RLA :04/24/040/00105/AM17/	File Lic.No/Date:0410162359 07.10.2016	
Decision : The committee noted DEIT has sent deficiency letter to the firm vide their letter No. 17 (20)/2017-IPHW dated 15.5.2017,4.7.2017. This office sent reminder to the firm vide e mail dated 12.7.2017 and final reminder sent on 25.8.2017 and no reply received from the firm so far. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				
RA may take further necessary action accordingly				

37	Case No.:50/25/80-ALC2/2016	Party Name:BOYSEN INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ :01/80/050/00610/AM17/	File RLA :05/23/040/00288/AM17/	File Lic.No/Date:0510400087 13.10.2016	Defer Date:21.11.2017..
Decision : The committee noted that the firm's application has been sent to MSME on 10.03.2017 for examination and comments. Firm vide e mail dated 15.5.2017 stated that above authorisation is issued under repeat basis. Letter sent vide e mail to RA on 28.9.2017 to confirm that whether authorization has been issued on repeat basis or not. Case is deferred to 21.11.2017.				

38	Case No.:34/19/80-ALC2/2016	Party Name:THERMAX LTD.,	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Approved
	HQ :01/80/050/00429/AM17/	File RLA :31/83/040/00088/AM17/	File Lic.No/Date:3110066368 18.10.2016	
Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/38 dated 10.10.2017 as under :-				
- Net Empty weight of export item may be specified as 923.412 MT. - Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to				

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Udyog Bhawan, New Delhi

- 10.
3. Quantity of import item at Sl. No. 1 may be allowed as 7402 Meters. (291616 Kgs.) inclusive of 2 % wastage.
 4. Quantities of import items at Sl. No. 2 to 9 may be allowed as 1.03 Kgs/Kg. content in the export product as claimed by the firm.
 5. Import item at Sl. No. 10 may be allowed on net to net basis.

RA concerned may take further necessary action accordingly

Case No.:26/19/80-ALC2/2016	Party Name:CARPASTRETCH INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
39 HQ File :01/80/050/00421/AM17/	RLA File :31/83/040/00096/AM17/	Lic.No/Date:3110066369 19.10.2016	Defer Date:21.11.2017..
Decision : The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. Case is deferred to 21.11.2017.			

Case No.:13/19/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
40 HQ File :01/80/050/00408/AM17/	RLA File :53/24/040/00020/AM17/	Lic.No/Date:5310019234 27.10.2016	Defer Date:21.11.2017..
Decision : The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. Case is deferred to 21.11.2017.			

Case No.:62/25/80-ALC2/2016	Party Name:BARODA EQUIPMENT AND VESSELS PVT LTD	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
41 HQ File :01/80/050/00622/AM17/	RLA File :34/24/040/00214/AM17/	Lic.No/Date:3410042637 28.10.2016	Defer Date:21.11.2017..
Decision : The Committee noted that information furnished by the firm is being sent to DIPP on 10.10.2017 for their examination and comments. Case is deferred to 21.11.2017.			

Case No.:2/20/80-ALC2/2016	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Approved
42 HQ File :01/80/050/00445/AM17/	RLA File :05/23/040/00360/AM17/	Lic.No/Date:0510400372 07.11.2016	
Decision : The committee decided to ratify the norms based on the recommendation of DHI (copy of their letter enclosed at the end of minutes).			
RA concerned may take further necessary action accordingly			

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43	Case No.:28/25/80-ALC2/2016	Party Name:DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00588/AM17/	RLA File :09/24/040/00422/AM17/	Lic.No/Date:0910064404 18.11.2016	Defer Date:21.11.2017..
Decision : The Committee noted that information furnished by the firm vide their letter dated 14.7.2017 sent to MSME on 29.8.2017 for their comments. Case is deferred to 21.11.2017.				

44	Case No.:45/19/80-ALC2/2016	Party Name:SIRIA IMPEX PVT.LTD.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Closed
	HQ File :01/80/050/00440/AM17/	RLA File :05/24/040/00409/AM17/	Lic.No/Date:0510400553 30.11.2016	
Decision : The committee noted that CLA (New Delhi) vide their letter no 05/24/40/409/AM 17/ZALC-II/CLA stated that the above mentioned authorization is issued under para 4.12 Repeat basis . It is decided to close the case.				

45	Case No.:46/19/80-ALC2/2016	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00441/AM17/	RLA File :05/24/040/00378/AM17/	Lic.No/Date:0510400579 01.12.2016	Defer Date:21.11.2017..
Decision : The committee noted the comments furnished by DRDO vide their letter No.DIC/SCOMET/4801/M/17 dated 28.4.2017. The information called for from the firm vide e mail dated 13.7.2017 and final reminder sent vide email on 29.9.2017 to furnish the information.. case is deferred to 21.11.2017.				

46	Case No.:5/25/80-ALC2/2016	Party Name:KELVION INDIA PVT LTD	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00565/AM17/	RLA File :03/94/040/00791/AM17/	Lic.No/Date:0310809806 14.12.2016	Defer Date:21.11.2017..
Decision : The committee noted that DIPP raised deficiency letter No. 12/43/2017-TSW/66 dated 06.6.2017 , letter sent to the firm vide e mail dated 12.7. 2017 and final reminder sent vide email on 29.9.2017 to furnish the information. case is deferred to 21.11.2017.				

47	Case No.:17/25/80-ALC2/2016	Party Name:ALPINE COILS LLP	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00577/AM17/	RLA File :04/24/040/00175/AM17/	Lic.No/Date:0410162652 02.01.2017	Defer Date:21.11.2017..
Decision : The Committee noted that DIPP raised deficiency vide U.O No. 12 /32/2017-TSW dated 28.4.2017, letter sent to the firm vide e mail on 25.5.2017 followed by final reminder dated Case is deferred to 21.11.2017.				

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Case No.:60/25/80-ALC2/2016	Party Name:GOA THERMOSTATIC INSTRUMENTS PVT. LTD.,	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Rejected
HQ :01/80/050/00620/AM17/	File RLA :17/24/040/00171/AM17/	File Lic.No/Date:1710006533 06.01.2017	
48	Decision : The Committee noted that deficiency raised by DIPP UO No.12/32/2017-TSW/95 dated 28/04/2017, letter sent to the firm on 25.5.2017, 12.7.2017 and final reminder sent through e mail on 25.8.2017. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.		
	RA may take further necessary action accordingly..		

Case No.:23/25/80-ALC2/2016	Party Name:ITRON INDIA PVT. LTD.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
HQ :01/80/050/00583/AM17/	File RLA :05/23/040/00354/AM17/	File Lic.No/Date:0510401221 10.01.2017	Defer Date:21.11.2017..
49	Decision : The committee noted that deficiency raised by DIPP vide their U.O.No 12/54/2017-TSW/73 dated 18.7.2017. Letter sent to the firm through e mail on 28.8.2017. It is decided to send I final reminder to the firm with request to furnish the point wise reply to deficiency letter within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 21.11.2017.		

Case No.:25/25/80-ALC2/2016	Party Name:ITRON INDIA PVT. LTD.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
HQ :01/80/050/00585/AM17/	File RLA :05/23/040/00381/AM17/	File Lic.No/Date:0510401223 10.01.2017	Defer Date:21.11.2017..
50	Decision : The committee noted that deficiency raised by DIPP vide their U.O.No 12/54/2017-TSW/75 dated 18.7.2017. Letter sent to the firm through e mail on 28.8.2017. It is decided to send I final reminder to the firm with request to furnish the point wise reply to deficiency letter within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 21.11.2017.		

Case No.:33/5/80-ALC2/2017	Party Name:RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
HQ :01/80/050/00094/AM18/	File RLA :09/24/040/00523/AM17/	File Lic.No/Date:0910064576 12.01.2017	Defer Date:21.11.2017..
51	Decision : The committee noted that deficiency raised by DHI sent the firm through e mail on 28.8.2017. It is decided to send I final reminder to the firm with request to furnish the point wise reply to deficiency letter within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 21.11.2017.		

52	Case No.:38/5/80-ALC2/2017	Party Name:FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00099/AM18/	RLA File :07/24/040/00311/AM17/	Lic.No/Date:0710110952 12.01.2017	Defer Date:21.11.2017..
Decision : The committee noted thatDRDO furnished their comments vide their letter No. DIC/SCOMET/4801/M/17 dated 31.7.2017.The in the meeting and it is decided to request DRDO to explain regarding what is the wastage allowed / recommend in this case. Case is deferred to 21.11.2017.				

53	Case No.:35/25/80-ALC2/2016	Party Name:JSSI HYDRAULICS (P) LTD	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00595/AM17/	RLA File :05/23/040/00455/AM17/	Lic.No/Date:0510401337 18.01.2017	Defer Date:21.11.2017..
Decision : The Committee noted that reply furnished by the firm sent to DHI on 18.9.2017 for thewir examination and comments. Case is deferred to 21.11.2017.				

54	Case No.:39/25/80-ALC2/2016	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00599/AM17/	RLA File :05/23/040/00493/AM17/	Lic.No/Date:0510401415 30.01.2017	Defer Date:21.11.2017..
Decision : The Committee noted that deficiency raised by DHI sent to the firm through e mail dated 10.7.2017 and final reminder sent to the firm vide e mail on 29.9.2017 to furnish information with in 15 days failing which case will be rejected. is deferred to 21.11.2017.				

55	Case No.:18/25/80-ALC2/2016	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00578/AM17/	RLA File :05/24/040/00021/AM14/	Lic.No/Date:0510401440 31.01.2017	Defer Date:21.11.2017..
Decision : The Committee noted that application sent to MSME on 10.3.2017. case is deferred to 21.11.2017.				

56	Case No.:55/25/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00615/AM17/	RLA File :53/24/040/00026/AM17/	Lic.No/Date:5310019276 02.02.2017	Defer Date:21.11.2017..
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 10.03.2017 for examination and comments. Case is deferred to 21.11.2017.				

57	Case No.:24/5/80-ALC2/2017	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00085/AM18/	RLA File :09/24/040/00581/AM17/	Lic.No/Date:0910064663 07.02.2017	Defer Date:21.11.2017..
Decision : The Committee noted that application sent to DHI on 6.6.2017 for examination and comments. case is deferred to 21.11.2017.				

58	Case No.:25/5/80-ALC2/2017	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00086/AM18/	RLA File :09/24/040/00579/AM17/	Lic.No/Date:0910064664 07.02.2017	Defer Date:21.11.2017..
Decision : The Committee noted that application sent to DHI on 6.6.2017 for examination and comments. case is deferred to 21.11.2017.				

59	Case No.:6/26/80-ALC2/2016	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00630/AM17/	RLA File :31/83/040/00152/AM17/	Lic.No/Date:3110066585 10.02.2017	Defer Date:21.11.2017..
Decision : The committee noted that deficiency raised by DHI and letter sent to the firm vide e mail on 15.9.2017 to furnish information. Case is deferred to 21.11.2017.				

60	Case No.:42/25/80-ALC2/2016	Party Name:MARUTI HYDRAULICS PVT. LTD.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00602/AM17/	RLA File :31/83/040/00153/AM17/	Lic.No/Date:3110066587 14.02.2017	Defer Date:21.11.2017..
Decision : The Committee noted that the firm's application has been sent to MSME on 10.03.2017 for examination and comments. Case is deferred to 21.11.2017.				

61	Case No.:20/5/80-ALC2/2017	Party Name:FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00081/AM18/	RLA File :07/24/040/00399/AM17/	Lic.No/Date:0710111297 20.03.2017	Defer Date:21.11.2017..
Decision : The Committee noted that application sent to MSME on 06.6.2017 for examination and comments. case is deferred to 21.11.2017.				

62	Case No.:4/5/80-ALC2/2017	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Approved
	HQ File :01/80/050/00065/AM18/	RLA File :05/24/040/00643/AM17/	Lic.No/Date:0510402041 23.03.2017	

Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/62 dated 10.10.2017 as under :-

1. Net weight of export product may be specified as 1377 Kgs.
2. Quantity of import item may be allowed as 2791.8 Kgs. as 2.028 Kgs./Kg. content in export product after taking 50 % recovery from scrap.

RA concerned may take further necessary action accordingly

	Case No.:8/5/80-ALC2/2017	Party Name:OAM SAAI INTERNATIONAL INC.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
63	HQ :01/80/050/00069/AM18/	File RLA :05/24/040/00649/AM17/	File Lic.No/Date:0510402055 24.03.2017	Defer Date:21.11.2017..
Decision : The Committee noted that application sent to MSME on 06.6.2017 for examination and comments. case is deferred to 21.11.2017.				

	Case No.:18/5/80-ALC2/2017	Party Name:SARA SAE PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
64	HQ :01/80/050/00079/AM18/	File RLA :61/24/040/00006/AM17/	File Lic.No/Date:6110001414 24.03.2017	Defer Date:21.11.2017..
Decision : The Committee noted that application sent to MSME on 06.6.2017 for examination and comments. case is deferred to 21.11.2017.				

	Case No.:21/5/80-ALC2/2017	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
65	HQ :01/80/050/00082/AM18/	File RLA :31/83/040/00182/AM17/	File Lic.No/Date:3110066650 31.03.2017	Defer Date:21.11.2017..
Decision : The Committee noted that application sent to DIPP (CHEMICAL) on 06.6.2017 for examination and comments. case is deferred to 21.11.2017.				

	Case No.:23/5/80-ALC2/2017	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
66	HQ :01/80/050/00084/AM18/	File RLA :53/24/040/00028/AM17/	File Lic.No/Date:5310019312 03.04.2017	Defer Date:21.11.2017..
Decision : The Committee noted that application sent to MSME on 06.6.2017 for examination and comments. case is deferred to 21.11.2017.				



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67	Case No.:9/5/80-ALC2/2017	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ :01/80/050/00070/AM18/	File RLA :05/23/040/00584/AM17/	File Lic.No/Date:0510402180 06.04.2017	Defer Date:21.11.2017..
Decision : The Committee noted that deficiency raised by DIPP vide u.o No. 12/54/2017 – TSW/102 dated 18.7.2017. Letter sent to the firm through e mail on 28.8.2017. It is decided to send I final reminder to the firm with request to furnish the point wise reply to deficiency letter within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 21.11.2017.				

68	Case No.:15/5/80-ALC2/2017	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ :01/80/050/00076/AM18/	File RLA :04/24/040/00235/AM17/	File Lic.No/Date:0410162959 07.04.2017	Defer Date:21.11.2017..
Decision : The Committee noted that a copy of the application sent to DHI on 10.10. for their examination comments..case is deferred to 21.11.2017.				

69	Case No.:16/5/80-ALC2/2017	Party Name:ALPINE COILS LLP	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ :01/80/050/00077/AM18/	File RLA :04/24/040/00234/AM17/	File Lic.No/Date:0410162960 07.04.2017	Defer Date:21.11.2017..
Decision : The committee noted that deficiency raised by DIPPvide their letter No 12/43/2017-TSW/115 dated 6.6.2017 and letter sent to the firm vide e mail on 12.7.2017 and final reminder sent to the firm vide e mail on29.9.2017 with request . to furnish reply within 15 days of uploading of the minutes, failing which the case will be rejected.. Case is deferred to 21.11.2017.				

70	Case No.:17/5/80-ALC2/2017	Party Name:KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ :01/80/050/00078/AM18/	File RLA :02/24/040/00003/AM18/	File Lic.No/Date:0210207535 18.04.2017	Defer Date:21.11.2017..
Decision : The Committee noted that application sent to MSME on 06.6.2017 for examination and comments. case is deferred to 21.11.2017.				

71	Case No.:14/5/80-ALC2/2017	Party Name:OAM SAAI INTERNATIONAL INC.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ	File RLA	File Lic.No/Date:0510402278	Defer

:01/80/050/00075/AM18/	:05/24/040/00023/AM18/	20.04.2017	Date:21.11.2017..
Decision : The Committee noted that application sent to MSME on 06.6.2017 for examination and comments. case is deferred to 21.11.2017,			

Case No.:10/5/80-ALC2/2017	Party Name:MITSUBISHI ELECTRIC INDIA PVT LTD	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Approved
HQ :01/80/050/00071/AM18/	File RLA :05/24/040/00019/AM18/	File Lic.No/Date:0510402311 21.04.2017	
Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/72 dated10.10.2017 as under :-			
72	1. Quantities of import items at Sl. No. 1 to 119 export item at Sl. No. 1, as claimed by the firm. 2. Quantities of import items at Sl. No. 120 to 357 export item at Sl. No. 2, as claimed by the firm. 3. Quantities of import items at Sl. No. 358 to 657 export item at Sl. No. 3 as claimed by the firm. may be allowed on net to net basis in may be allowed on net to net basis in may be allowed on net to net basis in		
RA concerned may take further necessary action accordingly			

Case No.:7/8/80-ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
73 HQ :01/80/050/00151/AM18/	File RLA :03/94/040/00071/AM18/	File Lic.No/Date:0310812707 24.04.2017	Defer Date:21.11.2017..
Decision : The committee noted that deficiency raised by the DHI vide UO No. 15/17-TSW (B) and letter sent to the firm vide e mail on 5.10.2017. to furnish the information. case is deferred to 21.11.2017.			

Case No.:9/8/80-ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
74 HQ :01/80/050/00153/AM18/	File RLA :03/94/040/00073/AM18/	File Lic.No/Date:0310812709 24.04.2017	Defer Date:21.11.2017..
Decision : The committee noted that deficiency raised by the DHI vide UO No. 15/17-TSW (B) and letter sent to the firm vide e mail on 5.10.2017. to furnish the information. case is deferred to 21.11.2017			

Case No.:10/8/80-ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
75 HQ :01/80/050/00154/AM18/	File RLA :03/94/040/00059/AM18/	File Lic.No/Date:0310812702 24.04.2017	Defer Date:21.11.2017..
Decision : The committee noted that deficiency raised by the DHI vide UO No. 15/17-TSW (B) and letter sent to the firm vide e mail on 5.10.2017. to furnish the information. case is deferred to 21.11.2017			

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 Udyog Bhawan, New Delhi

76	Case No.:29/8/80-ALC2/2017	Party Name:NUCON AEROSPACE PVT LTD	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ :01/80/050/00173/AM18/	File RLA :09/24/040/00652/AM17/	File Lic.No/Date:0910064966 25.04.2017	Defer Date:21.11.2017..
Decision : The committee deliberated on the matter and it is decided to send completer set of application to DIPP for their examination / comments.. Case is deferred to 21.11.2017.				

77	Case No.:22/8/80-ALC2/2017	Party Name:FLASH FORGE PVT LTD	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ :01/80/050/00166/AM18/	File RLA :26/24/040/00003/AM18/	File Lic.No/Date:2610012791 28.04.2017	Defer Date:21.11.2017..
Decision : The Committee noted that hard copy of the application not received and letter sent to RA vide e mail on 22.9. 2017 to furnish hard copy o the application . case is deferred to 21.11.2017.				

78	Case No.:19/5/80-ALC2/2017	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ :01/80/050/00080/AM18/	File RLA :31/83/040/00020/AM18/	File Lic.No/Date:3110066717 02.05.2017	Defer Date:21.11.2017..
Decision : The Committee noted that application sent to DIPP (chemical) on 06.6.2017 for their examination and comments. case is deferred to 21.11.2017.				

79	Case No.:2/4/80-ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ :01/80/050/00057/AM18/	File RLA :09/24/040/00049/AM18/	File Lic.No/Date:0910065010 04.05.2017	Defer Date:21.11.2017..
Decision : The Committee noted that hard copy of the application not received and letter sent to RA vide e mail on 22.9. 2017 to furnish hard copy o the application . case is deferred to 21.11.2017.				

80	Case No.:39/5/80-ALC2/2017	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ :01/80/050/00100/AM18/	File RLA :03/95/040/01041/AM17/	File Lic.No/Date:0310813078 05.05.2017	Defer Date:21.11.2017..
Decision : The Committee noted that deficiency raised by DHI vide their D.O No. 3/56/2017-TSW(B) dated Nil. Letter sent to the firm through e mail on 28.8.2017. It is decided to send I final reminder to the firm with request to furnish the point wise reply to deficiency letter within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 21.11.2017.				

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Case No.:25/8/80-ALC2/2017	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Approved
HQ :01/80/050/00169/AM18/	File RLA :05/24/040/00056/AM18/	File Lic.No/Date:0510402472 05.05.2017	
81 Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/81 dated 10.10.2017 as under :-			
1. Net weight of export product may be specified as 459 Kgs.			
2. Quantity of import item may be allowed as 930.8 Kgs. as 2.028 Kgs./Kg. content in export product after taking 50 % recovery from scrap			
RA concerned may take further necessary action accordingly			

Case No.:10/7/80-ALC2/2017	Party Name:EL SEWEDY ELECTROMETER INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
82 HQ :01/80/050/00120/AM18/	File RLA :05/23/040/00044/AM18/	File Lic.No/Date:0510402497 09.05.2017	Defer Date:21.11.2017..
Decision : The Committee noted that the application of the firm sent to DIET on 3.7.2017 for their examination and comments. Case is deferred to 21.11.2017.			

Case No.:26/7/80-ALC2/2017	Party Name:CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
83 HQ :01/80/050/00136/AM18/	File RLA :31/83/040/00181/AM17/	File Lic.No/Date:3110066727 09.05.2017	Defer Date:21.11.2017..
Decision : The Committee noted that the application of the firm sent to DHI on 16.8.2017 for their examination and comments. Case is deferred to 21.11.2017.			

Case No.:1/5/80-ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
84 HQ :01/80/050/00062/AM18/	File RLA :09/24/040/00077/AM18/	File Lic.No/Date:0910065036 12.05.2017	Defer Date:21.11.2017..
Decision : The Committee noted that hard copy of the application not received and letter sent to R A vide e mail on 22.9.2017 to furnish hard copy of the application. Case is deferred to 21.11.2017.			

Case No.:31/8/80-ALC2/2017	Party Name:RIETER INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
85 HQ	File RLA	File Lic.No/Date:3110066731	Defer

:01/80/050/00175/AM18/	:31/82/040/00016/AM18/	12.05.2017	Date:21.11.2017..
Decision : The Committee noted that application sent to DHI on 12.7.2017 for their examination and comments. case is deferred to 21.11.2017.			

Case No.:28/8/80-ALC2/2017	Party Name:NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
HQ :01/80/050/00172/AM18/	File RLA :02/24/040/00026/AM18/	Lic.No/Date:0210207598 15.05.2017	Defer Date:21.11.2017..
86 Decision : The Committee noted that application sent to DIPP for their examination and comments. It is decided to ask the firm to furnish information on following :- Information at sl no. 3.4.5&11 of standard format. case is deferred to 21.11.2017.			

Case No.:4/8/80-ALC2/2017	Party Name:THE INDURE PVT. LTD	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
HQ :01/80/050/00148/AM18/	File RLA :05/24/040/00005/AM18/	Lic.No/Date:0510402573 16.05.2017	Defer Date:21.11.2017
87 Decision : The committee noted that DHI raised deficiency vide their U.O.No. 3 /89/17-TSW (B). it is decided to send letter to the firm to furnish information. (copy of deficiency letter enclosed at the end of minutes.) case is deferred to 21.11.2017			

Case No.:8/8/80-ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
HQ :01/80/050/00152/AM18/	File RLA :03/94/040/00142/AM18/	Lic.No/Date:0310813305 16.05.2017	Defer Date:21.11.2017..
88 Decision : The committee noted that deficiency raised by the DHI vide UO No. 15/17-TSW (B) and it is decided to send lette to the firm vide e mail on 29.9.2017.case is deferred to 21.11.2017..			

Case No.:11/8/80-ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
HQ :01/80/050/00155/AM18/	File RLA :03/94/040/00139/AM18/	Lic.No/Date:0310813302 16.05.2017	Defer Date:21.11.2017..
89 Decision : The committee noted that deficiency raised by the DHI vide UO No. 15/17-TSW (B) letter sent to the firm vide e mail on 29.9.2017.case is deferred to 21.11.2017..			

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	Case No.:30/8/80-ALC2/2017	Party Name:OM OPTEL INDUSTRIES PRIVATE LIMITED,	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
90	HQ File :01/80/050/00174/AM18/	RLA File :11/24/040/00002/AM18/	Lic.No/Date:1110028281 23.05.2017	Defer Date:21.11.2017..
Decision : The Committee noted that the application of the firm sent to MEIT on 12.7.2017 for examination and comments. Case is deferred to 21.11.2017.				

	Case No.:2/5/80-ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
91	HQ File :01/80/050/00063/AM18/	RLA File :09/24/040/00091/AM18/	Lic.No/Date:0910065095 24.05.2017	Defer Date:21.11.2017..
Decision : The Committee noted that hard copy of the application not received and letter sent to R A vide e mail on 05.10.2017 to furnish hard copy of the application. Case is deferred to 21.11.2017.				

	Case No.:6/8/80-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
92	HQ File :01/80/050/00150/AM18/	RLA File :03/94/040/00141/AM18/	Lic.No/Date:0310813498 24.05.2017	Defer Date:21.11.2017..
Decision : The Committee noted that DEIT has raised deficiency vide their letter No. 17/40/2017-IPHW dated 10.8.2017. Firm has furnished information is being send to DIET for their comments,, case is deferred to 21.11.2017.				

	Case No.:16/8/80-ALC2/2017	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Approved
93	HQ File :01/80/050/00160/AM18/	RLA File :05/23/040/00085/AM18/	Lic.No/Date:0510402703 25.05.2017	
Decision : The committee decided to ratify the norms based on the recommendation of DHI (copy of their letter enclosed at the end of minutes).				
RA concerned may take further necessary action accordingly				

	Case No.:24/8/80-ALC2/2017	Party Name:I-TECH PLAST INDIA PVT.LTD.(EOU)	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
94	HQ File :01/80/050/00168/AM18/	RLA File :03/94/040/00157/AM18/	Lic.No/Date:0310813534 25.05.2017	Defer Date:21.11.2017..
Decision : The Committee noted that the application of the firm sent to MSME on 12.7.2017 for examination and comments. Case is deferred to 21.11.2017..				

95	Case No.:1/8/80-ALC2/2017	Party Name:VISHAL ENGINEERING CORPORATION	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00145/AM18/	RLA File :06/24/040/00008/AM18/	Lic.No/Date:0610038630 29.05.2017	Defer Date:21.11.2017..
Decision : The Committee noted that hard copy of the firm's application not received. It is decided to request RA & firm to submit 4 set of application to DGFT HQ for consideration failing which the case will be treated as closed. Case is deferred to 21.11.2017..				

96	Case No.:3/5/80-ALC2/2017	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00064/AM18/	RLA File :08/24/040/00056/AM18/	Lic.No/Date:0810140386 30.05.2017	Defer Date:21.11.2017..
Decision : The Committee noted that hard copy of the firm's application not received. Letter sent to RA vide e mail on 22.9.2017 to furnish hard copy of application. Case is deferred to 21.11.20-17.				

97	Case No.:26/8/80-ALC2/2017	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00170/AM18/	RLA File :05/24/040/00105/AM18/	Lic.No/Date:0510402989 31.05.2017	Defer Date:21.11.2017..
Decision : The Committee noted that deficiency raised by DIPP vide U.O. No. 12/54/2017 – TSW/140 dated 18.7.2017. Letter sent to the firm through e mail on 28.8.2017 . It is decided to send I final reminder to the firm with request to furnish the point wise reply to deficiency letter within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 21.11.2017.				

98	Case No.:34/8/80-ALC2/2017	Party Name:VEELINE MEDIA LTD.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00178/AM18/	RLA File :02/24/040/00037/AM18/	Lic.No/Date:0210207642 31.05.2017	Defer Date:21.11.2017..
Decision : The Committee noted that deficiency raised by DIPP vide U.O. No. 12/54/2017 – TSW/140 dated 18.7.2017. letter sent to the firm through e mail on 28.8.2017 . It is decided to send I final reminder to the firm with request to furnish the point wise reply to deficiency letter within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 21.11.2017				

Case No.:21/8/80-ALC2/2017	Party Name:FLASH FORGE PVT LTD	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
HQ :01/80/050/00165/AM18/	File RLA :26/24/040/00007/AM18/	File Lic.No/Date:2610012803 02.06.2017	Defer Date:21.11.2017..
99	Decision : The Committee noted that deficiency raised by DIPP vide U.O. No. 12/54/2017 –TSW 142 dated 18.7.2017. letter sent to the firm through e mail on 28.8.2017. It is decided to send 1 final reminder to the firm with request to furnish the point wise reply to deficiency letter within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 21.11.2017		

Case No.:1/11/80-ALC2/2017	Party Name:HTL LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
100 HQ :01/80/050/00214/AM18/	File RLA :04/24/040/00045/AM18/	File Lic.No/Date:0410163186 05.06.2017	Defer Date:21.11.2017..
Decision : The Committee noted that hard copy of the firm's application not received. Lrtter sent RA vide e mail on 22.9.2017 to furnish hard copy of application. Case is deferred to 21.11.2017...			

Case No.:14/8/80-ALC2/2017	Party Name:CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
101 HQ :01/80/050/00158/AM18/	File RLA :31/83/040/00033/AM18/	File Lic.No/Date:3110066778 09.06.2017	Defer Date:21.11.2017..
Decision : The Committee noted that DHI raised deficiency vide their U.O. No. 3 (60) /17 –TSW (B) dated 14.7.2017 . letter sent to the firm through e mail on 28.8.2017. It is decided to send 1 final reminder to the firm with request to furnish the point wise reply to deficiency letter within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 21.11.2017			

Case No.:33/8/80-ALC2/2017	Party Name:SREE ATREYA ENTERPRISES	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Approved
102 HQ :01/80/050/00177/AM18/	File RLA :04/24/040/00035/AM18/	File Lic.No/Date:0410163234 14.06.2017	
Decision : The committee decided to ratify the norms based on the recommendation of DHI (copy of their letter enclosed at the end of minutes).			
RA concerned may take further necessary action accordingly			

103	Case No.:23/8/80-ALC2/2017	Party Name:HTL LIMITED	Meet No/Date:14/80-ALC2/2017 10.10.2017	Status: Deferred
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HQ :01/80/050/00167/AM18/	File	RLA :04/24/040/00059/AM18/	File	Lic.No/Date:0410163237 19.06.2017	Defer Date:29.08.2017
Decision : The Committee noted that DEIT has raised deficiency vide their letter No. 17/39/2017-IPHW dated 10.8.2017. Lette sent the firm vide email on 5.10.2017 to furnish information. case is deferred to 21.11.2017.					

104	Case No.:2/8/80-ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2017 10.10.2017	Status: Deferred
	HQ File :01/80/050/00146/AM18/	RLA File :09/24/040/00168/AM18/	Lic.No/Date:0910065222 28.06.2017	Defer Date:21.11.2017..
	Decision : The Committee noted that hard copy of the firm's application not received. Letter sent vide e mail on 5.10.2017 to RA concern to furnish hard copy of application. Case is deferred to 21.11.2017.			

	Case No.:3/8/80-ALC2/2017	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:14/80- ALC2/2017 10.10.2017	Status: Deferred
105	HQ :01/80/050/00147/AM18/	File RLA :05/23/040/00108/AM18/	File Lic.No/Date:0510403251 28.06.2017	Defer Date:21.11.2017..
Decision : The Committee noted that hard copy of the firm's application not received. Letter sent vide e mail on 5.10.2017 to RA concern to furnish hard copy of application. Case is deferred to 21.11.2017.				

106	Case No.:5/8/80-ALC2/2017	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:14/80- ALC2/2017 10.10.2017	Status: Deferred
	HQ :01/80/050/00149/AM18/	File RLA :05/23/040/00124/AM18/	File Lic.No/Date:0510403286 30.06.2017	Defer Date:21.11.2017..
	Decision : The Committee noted that hard copy of the firm's application not received. Letter sent vide e mail on 5.10.2017 to RA concern to furnish hard copy of application.Case is deferred to 21.11.2017.			


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CATEGORY "A" (MANUAL CASES)

S.No.335

Case No. A/R-48	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00101/AM15/ DES.I	Lic. No. & date
Meeting No.14/18		RLA, No.07/24/040/00187/AM09	0710059077 dt.13.08.2008
Date: 10.10.2017		Request for fixation of norms.	8
Decision: Valuation report received from MSME Bangalore has been sent to MSME on 03.08.2015 followed by reminder on 08.01.2016. to furnish their comments. Case is deferred to 21.11.2017.			

S.No. 336

Case No. A/R-163	M/s. Boysen India Ltd.,	HQF.No.01/80/050/00138/AM16/ DES.I	Lic. No. & date
Meeting No.14/18	Utter Pradesh	RLA, No.05/23/040/00096/AM16	0510394521 dt.10.06.2015
Date: 10.10.2017		Request for fixation of norms	5
Decision: Firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016. Case is deferred to 21.11.2017			

S.No. 337

Case No. A/R-164	M/s. BIO-TECH Vision Care Pvt. Ltd.,	HQF.No.01/80/050/00120/AM16/ DES.I	Lic. No. & date
Meeting No.14/18	Ahmedabad	RLA, No.08/24/040/00023/AM16	0810135195 dt.06.05.2015
Date: 10.10.2017		Request for revision of norms	
Decision: Firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016. Case is deferred to 21.11.2017			


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S.No. 338

Case No. A/R-95	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00386/AM16/ DES.I	Lic. No. & date
Meeting No.14/18		RA.F.No.05/24/040/00382/AM1 6	0510396342 dt.16.11.2015
Date: 10.10.17		Request for fixation of norms	

Decision: The committee deliberated on the matter and decided to ratify the norms as under:-

Keeping in view, wastage for sprue & runner and burning loss of 3 % during moulding, the committee decided to ratify norms as under:

1. Import item at Sl. No. 1 as 1.061 Kg./Kg. content in export item at Sl. No. 2.
2. Import item at Sl. No. 2 as 1.258 Kg./Kg. content in export item at Sl. No. 1.
3. Import items at Sl. No. 3 to 13 - on net to net basis
4. Import item at Sl. No. 14 as 1.208 Kg./Kg. content in export item at Sl. No. 38.
5. Import item at Sl. No. 15 as under:
 - (i) 1. 238 Kgs./Kg. content in export item at Sl. No.39.
 - (ii) 1.329 Kgs./Kg. content in export item at Sl. No.40.
 - (iii) 1.381 Kgs./Kg. content in export item at Sl. No.41.
 - (iv) 1. 383 Kgs./Kg. content in export item at Sl. No.42
 - (v) 1. 528 Kgs./Kg. content in export item at Sl. No.43.
 - (vi) 1.512 Kgs./Kg. content in export item at Sl. No.44
 - (vii) 1.381 Kgs./Kg. content in export item at Sl. No.45.
 - (viii) 1.377 Kgs./Kg. content in export item at Sl. No.46.
 - (ix) 1.236 Kgs./Kg. content in export item at Sl. No.47.
 - (x) 1.329 Kgs./Kg. content in export item at Sl. No.48.
 - (xi) 1.498 Kgs./Kg. content in export item at Sl. No.49.
 - (xii) 2.260 Kgs./Kg. content in export item at Sl. No.50.
 - (xiii) 1.673 Kgs./Kg. content in export item at Sl. No.51.
 - (xiv) 2.260 Kgs./Kg. content in export item at Sl. No.52.


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6. Import item at Sl. No. 16 as under:
- (i) 1.287 Kgs./Kg. content in export items at Sl. No.34 & 37.
 - (ii) 1.228 Kgs./Kg. content in export item at Sl. No.35.
 - (iii) 1.459 Kgs./Kg. content in export item at Sl. No.36.
7. Import item at Sl. No. 17 as 1.978 Kg./Kg. content in export item at Sl. No. 21.
8. Import item at Sl. No. 18 as under:
- (i) 1.442 Kgs./Kg. content in export item at Sl. No.17.
 - (ii) 1.471 Kgs./Kg. content in export item at Sl. No.18.
 - (iii) 1.452 Kgs./Kg. content in export item at Sl. No.19.
 - (iv) 1.442 Kgs./Kg. content in export item at Sl. No.20.
9. Import item at Sl. No. 19 as under:
- (i) 1.474 Kgs./Kg. content in export item at Sl. No.11.
 - (ii) 1.459 Kgs./Kg. content in export item at Sl. No.12.
 - (iii) 1.490 Kgs./Kg. content in export item at Sl. No.13.
 - (iv) 1.356 Kgs./Kg. content in export items at Sl. No.14 & 15.
 - (v) 1.452 Kgs./Kg. content in export item at Sl. No.16.
10. Import item at Sl. No. 20 as 1.065 Kg./Kg. content in export item at Sl. No. 3.
11. Import item at Sl. No. 21 as under:
- (i) 1.360 Kgs./Kg. content in export item at Sl. No.6.
 - (ii) 1.207 Kgs./Kg. content in export item at Sl. No.7.
 - (iii) 1.214 Kgs./Kg. content in export item at Sl. No.8.
 - (iv) 1.216 Kgs./Kg. content in export item at Sl. No.9.
 - (v) 1.211 Kgs./Kg. content in export item at Sl. No.10.
12. Import item at Sl. No. 22 as under:
- (i) 1.476 Kgs./Kg. content in export item at Sl. No.22
 - (ii) 1.235 Kgs./Kg. content in export item at Sl. No.23
 - (iii) 1.743 Kgs./Kg. content in export item at Sl. No.24
 - (iv) 1.648 Kgs./Kg. content in export item at Sl. No.25
 - (v) 1.244 Kgs./Kg. content in export item at Sl. No.26
 - (vi) 1.648 Kgs./Kg. content in export item at Sl. No.27
 - (vii) 2.06 Kgs./Kg. content in export item at Sl. No.28
 - (viii) 1.359 Kgs./Kg. content in export item at Sl. No.29
 - (ix) 1.471 Kgs./Kg. content in export item at Sl. No.30
 - (x) 1.545 Kgs./Kg. content in export item at Sl. No.31
13. Import item at Sl. No. 23 as under:
- (i) 1.419 Kgs./Kg. content in export item at Sl. No.32.
 - (ii) 1.397 Kgs./Kg. content in export item at Sl. No. 33.
14. Import item at Sl. No. 24 as under:
- (i) 1.114 Kgs./Kg. content in export item at Sl. No.4.
 - (ii) 1.089 Kgs./Kg. content in export item at Sl. No. 5.

RA concern may take further necessary action accordingly.

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Udyog Bhawan, New Delhi

S.No. 339

Case No. A/R-176	M/s Goa Thermostatic Instruments Pvt. Ltd., Goa	F.No.01/80/050/00055/AM16/ DES.I	Lic. No. and date
Meeting No.14/18		RLA No.17/24/040/00204/AM15	1710006064 dt.
Date: 10.10.2017		Request for ratification of norms.	11.03.2015
Decision: DIPP DL dated 28.04.2017 has been sent to the fir. It is decided m on 25.05.2017 and final reminder sent through e mail on 06.9.2017 . It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.			
RA may take further necessary action accordingly.			

S.No. 340

Case No.A/R – 14	M/s Larsen & Toubro Limited, Mumbai	F.No.01/80/050/00170/AM12/ DES.I	Lic. No. and date
Meeting No.14/18		RLA No.03/95/040/00166/AM12	0310640468 Date
Date: 10.10.2017		Request for amendment in description of export product.	05.07.2011
Decision: Firm's request dated 11.04.2017 has been sent to DHI on 19.04.2017. Case is deferred to 21.11.2017.			

S.No. 341

Case No.A/R – 18	M/s KINECO PRIVATE LIMITED, GOA.	HQF.No.01/80/050/00133/AM11 /DES.I	Lic. No. and date
Meeting No.14/18		RLA F.No.17/24/040/00028/AM10 RLA F.No.17/24/040/00017/AM11 RLA F.No.17/24/040/00055/AM10 RLA F.No.17/24/040/00008/AM11 RLA F.No.17/24/040/00004/AM11	i) 1710002815 date 08.10.2009 ii) 1710003514 date 30.09.2010 iii) 1710003301 date 28.04.2010
Date: 10.10.2017		Request for fixation / modification / amendment of norms.	iv) 1710003421 date 27.07.2010 v) 1710003338 date 21.05.2010
Decision: Firm's request dated 23.01.2017 has been sent to DHI on 20.04.2017 Case is deferred to 21.11.2017.			

Sl.No. 342

Case No.A/R – 41	M/s Zenith	F.No. 01/80/050/00162/AM13/DES.I	Lic. No. and date
Meeting No. 14/18	Precision Private	RLA No.07/24/040/00029/AM13	07101088131 dt. 09.05.2012
Dated: 10.10.2017	Limited, Bangalore	Request for ratification of norms.	

Decision: The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/41-A/R dated 10.10.2017 as under :-

Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% / 5% recovery	Sl. No	Quantity in Kgs after 15% / 5% recovery	Sl. No.	Quantity in Kgs after 5% recovery
1	1.99	19	11.20	37	8.44
2.	93.73	20	20.89	38	18.30
3.	105.10	21	20.00	39	52.70
4	47.06	22	20.00	40	7.79
5	29.29	23	7.70	41	7.80
6	13.61	24	26.03	42	14.97
7	79.92	25	44.32	43	62.69
8	68.31	26	38.47		
9	6.27	27	41.13		
10	6.27	28	90.72		
11	28.75	29	5.53		
12	7.65	30	9.68		
13	14.86	31	49.42		
14	24.56	32	105.06		
15	21.62	33	104.92		
16	10.64	34	13.05		
17	13.53	35	183.53		
18	35.46	36	7.66		

RA concerned may take further necessary action accordingly.

Sl.No. 343

Case No.A/R – 42	M/s Zenith	F.No. 01/80/050/00161/AM13/DES.I	Lic. No. and date
Meeting No. 14/18	Precision Private	RLA No.07/24/040/00028/AM13	07101088129 dt. 09.05.2012
Dated: 10.10.2017	Limited, Bangalore	Request for ratification of norms.	

Decision: The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/42-A/R dated 10.10.2017

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कें० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

as under :-

Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% / 5% recovery	Sl. No	Quantity in Kgs after 15% / 5% recovery	Sl. No.	Quantity in Kgs after 5% recovery
1.	440.50	19	45.13	37	10
2	243.05	20	42.42	38	10
3	137.79	21	260.28	39	15.75
4	34.79	22	260.28	40	142.81
5	193.57	23	10.99	41	142.81
6	68.75	24	98.29	42	48.26
7	144.29	25	36.85	43	48.26
8	144.58	26	1068.94	44	1172
9	31	27	778.96	45	1172
10	31	28	108.74	46	28.88
11	675.59	29	39.48	47	14.18
12	675.59	30	40.59	48	251.14
13	5.48	31	4.38	49	251.14
14	104.35	32	4.19	50	159.11
15	110.04	33	297.77	51	159.11
16	110.04	34	51.68	52	17.10
17	291.21	35	15.58	53	42.42
18	45.13	36	15.60		

RA concerned may take further necessary action accordingly..

Sl.No. 344

Case No.A/R - 43	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00226/AM16/DES.I	Lic. No. and date
Meeting No. 14/18		RLA No.07/24/040/00086/AM16	0710108399 dt.
Dated: 10.10.2017		Request for ratification of norms.	22.06.2015

Decision: The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/43-A/R dated 10.10.2017 as under :-

- Quantities of export items may also be specified in Nos. in addition to their weights as given under:

Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos.	Sl. No.	Quantity in Nos.
1.	917	14	146	27	4548
2	1160	15	236	28	31
3	1190	16	425	29	32
4	565	17	44	30	29
5	533	18	65	31	1563
6	34	19	44	32	38
7	34	20	61	33	35

8	264	21	47	34	1699
9	94	22	47	35	1292
10	51	23	37	36	793
11	527	24	19	37	720
12	78	25	27	38	349
13	77	26	52		

2. Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% / 5% recovery	Sl. No	Quantity in Kgs after 15% / 5% recovery	Sl. No.	Quantity in Kgs after 5% recovery
1.	12.00	14	285.73	27	367
2	843.92	15	461.43	28	28.79
3	865.47	16	98.49	29	30.13
4	498	17	17.33	30	40.23
5	470	18	25.53	31	62.44
6	33.69	19	6.32	32	81.98
7	33.69	20	8.72	33	162
8	77.62	21	52.48	34	691
9	11	22	52.52	35	935.42
10	19.32	23	40.95	36	373
11	656.64	24	20.82	37	340
12	151.60	25	29.66	38	193
13	144	26	38.62		

RA concerned may take further necessary action accordingly..

Sl.No. 345

Case No.A/R - 44	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00315/AM15/DES.I	Lic. No. and date
Meeting No. 14/18		RLA No.07/24/040/00109/AM15	0710105532 dt.
Dated: 10.10.2017		Request for ratification of norms.	07.07.2014

Decision: The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/44-A/R dated 10.10.2017 as under :-

Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% / 5% recovery	Sl. No	Quantity in Kgs after 15% / 5% recovery	Sl. No.	Quantity in Kgs after 5% recovery
1	16.37	24	31.81	47	73.86
2	18.50	25	23.14	48	68.82
3	11.90	26	61.52	49	20.14
4	15.89	27	11.30	50	8.19
5	5.78	28	101.88	51	9.83
6	27.24	29	7.33	52	5.95
7	36.07	30	25.01	53	156.72

8	15.53	31	16.56	54	174.88
9	9.97	32	4.92	55	3.10
10	8.02	33	2.66	56	25.87
11	4.02	34	9.33	57	11.79
12	19.52	35	87.61	58	33.45
13	20.83	36	44.43	59	9.40
14	13.26	37	4.13	60	7.56
15	474.36	38	309.24	61	76.52
16	28.13	39	99.16	62	6.05
17	6.71	40	18.81	63	2.08
18	61.21	41	104.48	64	28.13
19	45.91	42	115.48	65	16.68
20	273.9	43	91.8		
21	305.3	44	35.27		
22	242.48	45	11.3		
23	16.16	46	135.69		

RA concerned may take further necessary action accordingly..

Sl.No. 346

Case No.A/R – 45	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00243/AM15/DES.I	Lic. No. and date
Meeting No. 14/18		RLA No.07/24/040/00074/AM15	0710104725 dt.
Dated: 10.10.2017		Request for ratification of norms.	03.06.2014

Decision: The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/45-A/R dated 10.10.2017 as under :-

Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% / 5% recovery	Sl. No	Quantity in Kgs after 15% / 5% recovery	Sl. No.	Quantity in Kgs after 5% recovery
1.	21.71	16	4.91	31	10.23
2	20.86	17	29.38	32	4.06
3	9.16	18	97.77	33	11.94
4	19.30	19	9.55	34	17.43
5	130.00	20	3.06	35	18.39
6	18.00	21	27.72	36	27.22
7	34.04	22	30.164	37	32.56
8	98.50	23	28.78	38	3.01
9	131.58	24	302.546	39	1.26
10	613.57	25	160.960	40	3.72
11	50.98	26	471.05	41	19.05
12	33.71	27	18.62	42	15.67
13	537.75	28	104.09		
14	294.26	29	66.29		

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Udyog Bhawan, New Delhi

15	132.66	30	159.21		
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RA concerned may take further necessary action accordingly..

Sl.No. 347

Case No.A/R – 46	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00224/AM16/DES.I	Lic. No. and date
Meeting No. 14/18		RLA No.07/24/040/00451/AM15	0710107790 dt.12.03.201
Dated: 10.10.2017		Request for ratification of norms.	5

Decision: The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/46-A/R dated 10.10.2017 as under :-

- Quantities of export items may also be specified in Nos. in addition to their weights as given under:-

Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos.	Sl. No.	Quantity in Nos.
1	3429	16	1348	31	77
2	553	17	143	32	126
3	546	18	84	33	55
4	187	19	494	34	14
5	173	20	119	35	14
6	2401	21	78	36	4
7	2298	22	1135	37	4
8	68	23	2	38	4
9	66	24	2	39	4
10	112	25	2	40	17
11	1385	26	2	41	17
12	3	27	10	42	15
13	5	28	10	43	15
14	9	29	11		
15	9	30	11		

- Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap :

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 5% recovery
1	335.658	16	90.58	31	16.469
2	147.73	17	84.51	32	54.73
3	145.87	18	15.67	33	43.998
4	67.63	19	68.855	34	18.36
5	62.77	20	70.12	35	18.36
6	736.96	21	48.988	36	6.52
7	705.34	22	2.27	37	6.52

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8	53.75	23	3.72	38	7.82
9	52.17	24	3.72	39	7.82
10	356.63	25	3.98	40	22.72
11	96.23	26	3.98	41	22.72
12	0.47	27	18.70	42	19.50
13	0.79	28	18.70	43	19.50
14	1.37	29	10.43		
15	1.38	30	10.43		

RA concerned may take further necessary action accordingly..

Sl.No. 348

Case No.A/R – 47	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00206/AM16/DES.I	Lic. No. and date
Meeting No. 14/18		RLA No.07/24/040/00358/AM15	0710107368 dt.06.01.201
Dated: 10.10.2017		Request for ratification of norms.	5

Decision The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/47-A/R dated 10.10.2017 as under :-

Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% /5% recovery
1.	223.57	25	102.55	49	114.12
2.	100.53	26	1517.57	50	3584.93
3.	316.88	27	809.05	51	215.56
4.	320.05	28	208.71	52	171.46
5.	68.15	29	111.54	53	181.50
6.	288.05	30	47.77	54	8.65
7.	48.05	31	263.48	55	23.53
8.	30.30	32	42.79	56	28.89
9.	40.76	33	41.91	57	203.57
10.	45.21	34	1.97	58	54.79
11.	13.03	35	122.39	59	16.30
12.	48.36	36	30.81	60	18.52
13.	17.28	37	32.06	61	2.35
14.	41.83	38	3.46	62	36.09
15.	146.06	39	3.64	63	78.14
16.	122.93	40	4.89	64	1.19
17.	58.72	41	4.67	65	7.85
18.	8.98	42	521.52	66	10.98
19.	19.53	43	10.26	67	4.36
20.	21.24	44	10.98	68	23.23
21.	20.60	45	27.82	69	35.83

22.	39.08	46	22.40	70	29.39
23	17.69	47	316.92		
24.	43.75	48	16.96		

RA concerned may take further necessary action accordingly..

Sl.No. 349

Case No.A/R – 48	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00192/AM16/DES.I	Lic. No. and date
Meeting No. 14/18		RLA No.07/24/040/00452/AM15	0710107791 dt.
Dated: 10.10.2017		Request for ratification of norms.	12.03.2015

Decision: The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/48-A/R dated 10.10.2017 as under :-

- Quantities of export items may also be specified in Nos. in addition to their weights as given under:

Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos.	Sl. No.	Quantity in Nos.
1.	3078	11	193	21	86
2	76	12	260	22	65
3	1183	13	678	23	130
4	4800	14	137	24	284
5	8505	15	137	25	89
6	80	16	62	26	64
7	50	17	62	27	85
8	1159	18	71	28	512
9	217	19	69	29	220
10	194	20	88		

- Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% /5% recovery
1.	2196.05	11	397.80	21	104.71
2	58.51	12	560.48	22	78.53
3	1031.47	13	170.25	23	106.01
4	183.7	14	57.61	24	222.76
5	283.04	15	57.15	25	89.81
6	9.07	16	9.68	26	64.98
7	20.36	17	9.53	27	128.97
8	1347.96	18	86.23	28	3381.00
9	442.25	19	84.41	29	1449.00
10	397.35	20	107.82		

RA concerned may take further necessary action accordingly..

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Udyog Bhawan, New Delhi

Sl.No.350

Case No.A/R – 49	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00207/AM16/DE S.I	Lic. No. and date
Meeting No. 14/18		RLA No.07/24/040/00450/AM15	0710107794 dt.
Dated: 10.10.2017		Request for ratification of norms.	12.03.2015

Decision: The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/49-A/R dated 10.10.2017 as under :-

- Quantities of export items may also be specified in Nos. in addition to their weights as given under:-

Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos.	Sl. No.	Quantity in Nos.
1.	750	11	116	21	2743
2	210	12	86	22	65
3	199	13	89	23	59
4	56	14	55	24	59
5	56	15	42	25	173
6	121	16	43	26	1580
7	121	17	127	27	391
8	205	18	127	28	318
9	205	19	32		
10	1841	20	96		

- Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% /5% recovery
1.	440.99	11	645.008	21	88.451
2	140.24	12	200.405	22	10.051
3	222.21	13	207.828	23	13.48
4	634.43	14	15.15	24	13.47
5	634.43	15	182.49	25	951.97
6	6.15	16	186.83	26	51.89
7	6.15	17	9.28	27	43.49
8	9.562	18	9.28	28	20.679
9	9.562	19	13.71		
10	119.481	20	18.42		

RA concerned may take further necessary action accordingly.


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 Udyog Bhawan, New Delhi

Sl.No. 351

Case No.A/R – 50	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00205/AM16/DES.I	Lic. No. and date
Meeting No. 14/18		RLA No.07/24/040/00346AM15	0710107401 dt.08.01.201
Dated: 10.10.2017		Request for ratification of norms.	5

Decision: The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/50-A/R dated 10.10.2017 as under :-

- Quantities of export items may also be specified in Nos. in addition to their weights as given under:-

Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos.	Sl. No.	Quantity in Nos.
1.	338	31	32	61	681
2	83	32	72	62	155
3	1968	33	196	63	560
4	188	34	1174	64	34
5	150	35	3856	65	196
6	356	36	164	66	1174
7	133	37	18	67	3856
8	215	38	550	68	30
9	178	39	32	69	27
10	383	40	148	70	22
11	454	41	363	71	90
12	72	42	339	72	215
13	123	43	212	73	34
14	114	44	411	74	54
15	320	45	101	75	142
16	224	46	250	76	47
17	75	47	63	77	18
18	558	48	80	78	36
19	67	49	72	79	48
20	284	50	212	80	54
21	697	51	302	81	204
22	605	52	66	82	14
23	231	53	376	83	21
24	2549	54	223	84	7
25	46	55	223	85	207
26	22	56	3167	86	91
27	163	57	403	87	195
28	134	58	1022	88	1062
29	28	59	215	89	2388
30	29	60	231	90	2545

- Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

के० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% /5% recovery
1.	102.99	31	22.54	61	28.12
2	25.43	32	42.41	62	7.90
3	36.36	33	276.83	63	29.54
4	51.43	34	389.44	64	23.46
5	103.66	35	353.62	65	276.83
6	28.35	36	251.21	66	389.44
7	28.35	37	15.93	67	352.62
8	16.44	38	30.47	68	22.70
9	18.48	39	23.57	69	29.37
10	18.48	40	102.81	70	19.68
11	14.06	41	110.78	71	60.02
12	69.46	42	20.49	72	126.41
13	27.98	43	16.18	73	27.12
14	6.68	44	112.74	74	36.18
15	89.51	45	10.51	75	83.78
16	13.54	46	12.32	76	31.83
17	7.8	47	14.30	77	76.84
18	34.09	48	22.23	78	228.61
19	33.96	49	69.18	79	545.14
20	14.97	50	331.96	80	52.79
21	28.80	51	31.23	81	19.73
22	6.75	52	32.75	82	20.44
23	26.31	53	29.94	83	20.67
24	53.88	54	13.64	84	39.98
25	7.72	55	13.64	85	325.20
26	0.32	56	58.51	86	4.23
27	9.36	57	4.5	87	20.23
28	466.88	58	21.59	88	112.04
29	19	59	24.49	89	213.19
30	21.82	60	26.31	90	94.35

RA concerned may take further necessary action accordingly..

Sl.No. 352

Case No.A/R – 51	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00195/AM16/DES.I	Lic. No. and date
Meeting No. 14/18		RLA No.07/24/040/00442AM15	0710107755 dt.
Dated: 10.10.2017		Request for ratification of norms.	05.03.2015
Decision: The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/51-A/R dated 10.10.2017 as under :-			
1. Quantities of export items may also be specified in Nos. in addition to their weights as given under:-			

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Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos.	Sl. No.	Quantity in Nos.
1.	307	4	58	7	59
2	62	5	305	8	59
3	58	6	11	9	68

2. Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% /5% recovery
1	1151.217	4	12.25	7	121.65
2	31.298	5	16.329	8	121.65
3	12.25	6	414.53	9	299.82

RA concerned may take further necessary action accordingly.

Sl.No. 353

Case No.A/R – 52	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00158/AM16/DES.I	Lic. No. and date
Meeting No. 14/18		RLA No.07/24/040/00098AM16	0710108420 dt.
Dated: 10.10.2017		Request for ratification of norms.	25.06.2015

Decision The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/52-A/R dated 10.10.2017 as under :-

1. Quantities of export items may also be specified in Nos. in addition to their weights as given under:-

Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos.	Sl. No.	Quantity in Nos.
1.	35	8	925	15	1084
2	35	9	35	16	217
3	385	10	12408	17	67
4	102	11	1302	18	181
5	43	12	2196	19	181
6	43	13	2896	20	2520
7	1773	14	1829		

2. Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% /5% recovery
1.	33.34	8	36.67	15	75.41
2	33.34	9	14.18	16	15.13

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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

3	421.01	10	1820	17	275.29	
4	68.12	11	42.66	18	245.34	
5	491.10	12	310.43	19	245.34	
6	491.10	13	140.87	20	269.38	
7	260	14	67.56			

RA concerned may take further necessary action accordingly..

Sl.No. 354

Case No.A/R – 53	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00044/AM15/DES.I	Lic. No. and date
Meeting No. 14/18		RLA No.07/24/040/00446AM14	0710102672 dt.
Dated: 10.10.2017		Request for ratification of norms.	06.03.2014

Decision: The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/53-A/R dated 10.10.2017 as under :-

Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap :

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% /5% recovery
1	938.12	15	43.405	29	228.08
2	604.28	16	42.27	30	143.54
3	678.92	17	233.84	31	34.47
4	695.23	18	136.37	32	12.335
5	37.21	19	197.76	33	4.09
6	2.41	20	46.76	34	29.11
7	2.83	21	39.70	35	40.72
8	20.865	22	37.87	36	102.228
9	123.604	23	158.59	37	83.461
10	24.45	24	24.88	38	4.41
11	396.11	25	4.16	39	15.998
12	63.31	26	182	40	120.07
13	10.67	27	32.28	41	162.12
14	58.76	28	204.72		

RA concerned may take further necessary action accordingly.

Sl.No. 355

Case No.A/R – 54	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00191/AM16/DES.I	Lic. No. and date
Meeting No. 14/18		RLA No.07/24/040/00061AM16	0710108298 dt.01.06.201
Dated: 10.10.2017		Request for ratification of norms.	5

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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision: The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/71/2017-TSW/54-A/R dated 10.10.2017 as under :-

1. Quantities of export items may also be specified in Nos. in addition to their weights as given under:-

Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos.	Sl. No.	Quantity in Nos.
1.	139	25	162	49	39
2	307	26	162	50	6
3	307	27	1422	51	6
4	14	28	3207	52	17
5	14	29	375	53	17
6	170	30	91	54	414
7	13	31	242	55	59
8	13	32	2402	56	54
9	13	33	3476	57	110
10	13	34	207	58	414
11	21	35	152	59	365
12	21	36	149	60	365
13	28	37	39	61	65
14	28	38	76	62	65
15	106	39	152	63	1264
16	101	40	154	64	1264
17	303	41	120	65	47
18	303	42	118	66	47
19	246	43	42	67	192
20	246	44	42	68	1753
21	1820	45	56	69	112
22	97	46	57	70	174
23	138	47	13		
24	138	48	13		

2. Quantities of import items may be allowed as under after taking 15% recovery from scrap:

Sl. No	Quantity in Kgs after 15% recovery	Sl. No	Quantity in Kgs after 15% recovery	Sl. No.	Quantity in Kgs recovery
1.	208.54	25	7.67	49	195.64
2	610.92	26	7.74	50	24
3	610.92	27	4	51	24
4	25.57	28	105.07	52	72.41
5	25.57	29	61.94	53	72.41
6	45.26	30	456.48	54	2275.98
7	23.06	31	269.93	55	124.05
8	23.06	32	117.09	56	112.93
9	23.06	33	252.41	57	73.57
10	23.06	34	58.35	58	243.70
11	38.59	35	11.27	59	97.6

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Udyog Bhawan, New Delhi

12	38.59	36	10.74	60	97.6	
13	51.61	37	16.9	61	23.41	
14	51.61	38	11.76	62	23.41	
15	143.62	39	31.57	63	388.02	
16	137.8	40	31.82	64	388.02	
17	395.46	41	380.68	65	37.43	
18	395.46	42	51.20	66	37.43	
19	321.86	43	179.82	67	35.76	
20	321.86	44	225.44	68	89	
21	77.22	45	212	69	65.9	
22	19.26	46	212	70	68	
23	6.74	47	54.31			
24	6.74	48	54.31			

RA concerned may take further necessary action accordingly..

Sl.No. 356

Case No.A/R – 55	M/s Larsen & Toubro Limited, Mumbai	F.No.01/80/050/00618/AM15/D ES.I	Lic. No. and date
Meeting No. 14/18		RLA No.03/95/040/00690/AM15	0310791521 dt.
Dated: 10.10.2017		Request for re-ratification of norms.	28.11.2014

Decision: : Firm's application dated 24.03.2017 has been sent to DHI on 02.06.2017 for examination and comments. DHI raised deficiency and letter sent to the firm through e mail on 6.9.2017 with request to furnish information on following points :-

1. Calculation / justification for additional items / quantities

Case is deferred to 21.11.2017.

Sl.No. 357

Case No.A/R – 56	M/s Bharat Heavy Electrical Limited, Hyderabad.	F.No.01/80/050/00495/AM11/D ES.I	Lic. No. and date
Meeting No. 14/18		RLA No.09/24/040/00169/AM11	0910043002 dt.
Dated: 10.10.2017		Request for fixation of norms.	06.08.2010

Decision: The committee discussed the matter regarding supply of imported inputs to EPCG authorisation holders .Letter sent to the firm to furnish the details of date wise supply made to the EPCG authorisation holder for manufacture of power plant through e mail on 21.7.2017 and reminder sent on 5.10.2017 to furnish information. Firm vide their letter dated 12.9.2017 has requested for grant of one month time to provide the required information. Committee decided to allow time up to 11.11.2017. Case is deferred to 21.11.2017.

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भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl.No. 358

Case No.A/R - 57	M/s L&T-MHI Turbine	F.No.01/80/050/00390/AM14/D ES.I	Lic. No. and date
Meeting No. 14/18	Generators Pvt. Ltd	RLA No.03/95/040/00055/AM14	0310753783 Dt.15.10.20
Dated: 10.10.2017		Request for amendment in norms .	13
Decision: The request of the firm dated 30.3.2017 sent to DHI on 3.7.2017 for their comments. Case is deferred to 21.11.2017.			

Sl.No. 359

Sl.No. 559

Case No. A/R-67	M/s. MSS India Pvt. Ltd., Mumbai	F. No. <u>01/80/162/204/AM18/DES-I</u>
ALC Meeting No. 14/18 dt 10.10.2017	Subject :-Modification of input-output Wastage norms for the year 2013-14 ,2014-15 and 2015-16 for Electrical Spares/ parts for Industrial use.	
Decision: The committee noted that deficiency has been raised by DIPP vide their I.D No 12/63/2007-TSW/ 67A/R dated 9.8.2017 . Letter is being sent to the firm to furnish information. Case is deferred to 21.11.2017		

Sl.No. 360

Case No. A/R – 69	M/s Bharat Heavy	F.No.01/80/050/00572/AM12 /DES.I	Lic. No. and date
ALC Meeting No.14/80	Electricals Limited, Haridwar	RLA No.61/24/040/00055/AM12	6110000728 dt. 7.12.2011
Dated: 10.10.2017		Request for revision of norms to allow six items at Sl. No. 217, 218,219, 228, 229 and 230 and grant of deemed export benefits against the above six items	
Decision: The committee noted that representative of the firm has attended for personal hearing before the norms committee meeting no 11/80 held on 29.8.2017. They submitted diagrams of Boiler Turbine Generator (BTG) Package and requested to allow six items at Sl. No. 217, 218,219, 228, 229 and 230 and grant of deemed export benefits against the above six items. The committee advised the representatives to submit papers with valid documents for examination. Committee after going through the submission made by the firm vide their letter dated 14.9.2017 decided to forward the papers to DHI for comments. Case is deferred to 21.11.2017.			

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Sl. No. 361

Case No.A/R – 70	M/s. Bharat Heavy Electricals Ltd., Hardwar	F.No.01/80/050/00332/AM12/ DES.I	Lic. No. and date
Meeting No. 14/80		RLA No.61/24/040/00030/AM12 & 61/24/040/00031/AM12	6110000675 29.8.2011 & 6110000676 29.8.2011
Dated: 10.10.2017		Subject: Request for Fixation /revision of norms.	
Decision : The committee noted that representative of the firm has attended for personal hearing before the norms committee meeting no 11/80 held on 29.8.2017. Committee after going through the submission made by the firm vide their letter dated 04.9.2017 decided to forward the papers to DHI for comments. Case is deferred to 21.11.2017.			

Sl. No. 362

Case No. A/R – 160	M/s Nucon Aerospace Pvt. Ltd., Hyderabad.	F.No.01/80/050/00232/AM17/ DES.I	Lic. No. and date
ALC Meeting No.		RLA No.09/24/040/00717/AM16	0910063349 dt. 02.03.2016
Dated:		Request for ratification of norms.	
Decision :The committee deliberated on the matter and it is decided to send completer set of application to DIPP for their examination / comments.. Case is deferred to 21.11.2017.			

Sl. No. 363

Case No. A/R-131	M/s Boom Systems Private Limited, Faridabad.	F.No.01/80/050/00097/AM12/DES. I	Lic. No. and date
Meeting No.14/18		RLA No.05/23/040/00156/AM12	0510297632 dt. 26.07.2011
Dated: 10.10.2017		Request for revision of norms for import product.	
Decision :The representative of the firm Sh. Arun Raut (Director) appeared before norms committee and written justification given by the firm vide their letter dated 06.10.2017 discussed before the committee. Committee decided to re-instate import item at sl. No 1 &2 on the recommendation of DHI .			
RA concern may take further necessary action accordingly			

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Udyog Bhawan, New Delhi

on-line call at sb NO - 2
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

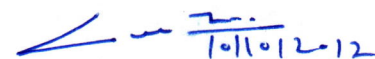
NC Meeting dated 10/10/2017 – Case No. 4/21/80 (M/s Zenith Precision (P) Ltd. (Advance Authorization No. 0710107058 dated 26.11.2014)

Advance Authorisation may be ratified as under:

Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% /5% recovery
1.	13.87	26	19.57	51	20.40
2.	553.4	27.	79.16	52	5.62
3.	132.64	28	179.96	53	19.62
4.	285.75	29	104.78	54	81.52
5.	70.18	30	18.60	55	21.78
6.	1041.19	31	14.09	56	118.60
7.	14.83	32	13.94	57	7.90
8.	27.85	33	24.48	58	33.39
9.	29.12	34	61.79	59	68.33
10.	7.19	35	18.14	60	315.49
11.	121.49	36	245.66	61	285.75
12.	11.86	37	341.47	62	361.42
13.	2.12	38	313.37	63	120.06
14.	8.21	39	57.06	64	345.81
15.	50.80	40	20.80	65	104.40
16.	688.56	41	42.47	66	138.74
17.	8.25	42	30.70	67	138.74
18.	16.59	43	296.34	68	9.18
19.	102.78	44	32.03	69	14.67
20.	55.80	45	81.14	70	27.64
21.	11.49	46	27.25	71	29.12
22.	6.38	47	10.88	72	26.67
23	6.36	48	98.53	73	19.27
24.	24.43	49	2.11	74	2.27
25	3.12	50	14.65		

Norms Committee may take a view.


10.10.2017

(S.K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/71/2017-TSW/2 dated 10.10.2017

online case at sl. No - 17
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

**NC MEETING DATED 10/10/2017 – CASE NO. 2/13/80 (M/S ZENITH PRECISION (P)
LTD. (ADVANCE AUTHORIZATION NO. 0710109739 DATED 29.04.2016)**

Advance Authorization may be ratified as under:

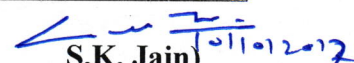
1. Quantities of export items may also be specified in Nos. in addition to their weights as given under:-

Sl. No	Quantity in Nos.	Sl. No	Quantity in	Sl. No.	Quantity in Nos
1	375	12	67	23	421
2	1672	13	1903	24	421
3	1621	14	888	25	375
4	67	15	504	26	2
5	67	16	504	27	212
6	94	17	264	28	212
7	146	18	1119	29	122
8	251	19	1238	30	601
9	239	20	135	31	737
10	4551	21	135		
11	1079	22	107		

2. Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% / 5% recovery
1.	69.86	12	275.29	23	47.45
2	116.15	13	416	24	186
3	108.94	14	643.04	25	6
4	35.47	15	257.50	26	75.46
5	35.09	16	257.50	27	223
6	14.70	17	146	28	223
7	22.79	18	801.18	29	83.05
8	38.21	19	931	30	33.62
9	37.23	20	28.75	31	21
10	231	21	28.75		
11	43.10	22	475.75		

Norms Committee may take a view


S.K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/71/2017-TSW/17 dated 10.10.2017.

online call at 86 No - 92
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC MEETING DATED 10/10/2017 – CASE NO. 3/13/80 (M/S ZENITH PRECISION (P) LTD. (ADVANCE AUTHORIZATION NO. 0710110157 DATED 26.07.2016)

Advance Authorization may be ratified as under:

1. Quantities of export items may also be specified in Nos. in addition to their weights as given under:-

Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos.	Sl. No.	Quantity in Nos.
1	249	53	10736	105	15
2	210	54	10714	106	15
3	208	55	1598	107	139
4	228	56	1007	108	67
5	484	57	758	109	67
6	439	58	506	110	25
7	459	59	119	111	25
8	435	60	94	112	19
9	914	61	187	113	31
10	785	62	253	114	1672
11	785	63	434	115	1621
12	472	64	2061	116	535
13	5057	65	696	117	624
14	3816	66	178	118	641
15	8358	67	1242	119	304
16	1820	68	8654	120	288
17	1813	69	5369	121	19
18	519	70	4027	122	19
19	1985	71	138	123	30
20	2782	72	364	124	44
21	804	73	162	125	130
22	49889	74	2455	126	5088
23	451	75	125	127	5088
24	685	76	1151	128	1670
25	185	77	602	129	1956
26	1107	78	360	130	720
27	1382	79	267	131	1119
28	3351	80	122	132	4403
29	1188	81	120	133	310
30	1188	82	120	134	310
31	7553	83	24	135	164
32	5968	84	46	136	1392

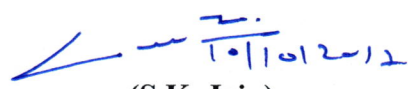
33	723	85	88	137	4551
34	6052	86	87	138	263
35	258	87	1838	139	425
36	807	88	810	140	30
37	4303	89	17	141	44
38	1327	90	17	142	44
39	702	91	43	143	61
40	716	92	43	144	47
41	2854	93	52	145	47
42	780	94	17	146	37
43	2213	95	17	147	19
44	235	96	81	148	27
45	1327	97	181	149	14362
46	1967	98	181	150	3549
47	1770	99	7	151	888
48	240	100	7	152	621
49	1819	101	8	153	4472
50	354	102	8	154	720
51	2425	103	12	155	135
52	1811	104	12	156	135

2. Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap :

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% / 5% recovery
1	40	53	8399.72	105	31.22
2	36.38	54	8382.30	106	31.22
3	46.3	55	372	107	227
4	50.64	56	362.86	108	38.26
5	74.00	57	273.12	109	37.84
6	76.03	58	51	110	18
7	102.04	59	89	111	18.13
8	96.6	60	75.92	112	12.42
9	173.00	61	223.59	113	12
10	436.5	62	245.00	114	124.73
11	436.5	63	315.04	115	116.85
12	82.75	64	1317.95	116	7
13	139.87	65	209.15	117	445.55
14	113.50	66	192.03	118	457.04
15	511.55	67	225.86	119	268
16	27.00	68	523.63	120	254
17	29.00	69	224.00	121	18.46
18	55.63	70	168.00	122	18.46
19	109.35	71	7.31	123	15

20	85.00	72	12	124	19
21	739.31	73	7.70	125	112.63
22	4066.00	74	72.00	126	2487
23	68.00	75	15.04	127	2487
24	86.00	76	42.66	128	53.84
25	179.86	77	31.15	129	46.28
26	338.28	78	15.07	130	60.46
27	421.56	79	50.38	131	871.94
28	915.53	80	36.81	132	471.82
29	92.05	81	9.52	133	266.87
30	92.05	82	9.52	134	266.87
31	172.05	83	10.93	135	118.98
32	135.94	84	7.72	136	890.23
33	205.83	85	21.42	137	231
34	368.49	86	21.42	138	85.48
35	51.00	87	65.34	139	106.74
36	152.00	88	5.40	140	13
37	329.03	89	34.25	141	19
38	138.02	90	34.25	142	6.87
39	348.14	91	538.94	143	9.45
40	687.54	92	538.94	144	57.26
41	33.41	93	288.01	145	57.34
42	38.51	94	34.25	146	44.71
43	496.00	95	34.25	147	22.86
44	242.72	96	39.97	148	32.53
45	2087.68	97	268.78	149	1159
46	6869.84	98	268.78	150	114.41
47	901.75	99	14.85	151	684
48	125	100	14.85	152	446.42
49	188.36	101	15.26	153	105.77
50	13.40	102	15.26	154	60.46
51	92.62	103	23.62	155	31.15
52	105.93	104	23.62	156	31.15

Norms Committee may take a view.


 (S.K. Jain)
 Development Officer

Norms Committee I

DIPP No. 12/71/2017-TSW/22 dated 10.10.2017.

on-line case at D.I.P.P. - 27 (DL)
DIPP

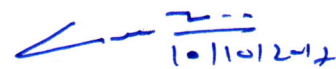
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 10/10/2017 - Case No. 18/16/80 (M/s Shakti Pumps (India)Ltd.)
(Advance Authorization No. 5610004986 dated 30.08.2016)**

Information submitted by the firm vide their letter No. SPIL/NORMS/AMDT/4986 dated 23/08/2017 has been perused which is not complete and they may be asked to submit the following information:

1. Information in respect of Sl. No. 5 of Standard Deficiency Format, export product wise i.e. weight of "Nut" and weight of Stainless steel Strip in the Stainless Steel Clamping Strip(Export item).
2. Information in respect of Sl. No. 12 of Standard Deficiency Format, export product wise.
3. Quantity of export item in Nos. also in addition to its weight.

Norms committee may take a view


10.10.2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/71/2017-TSW/27 dated 10/10/2017

on-line case at 8/11/10 - 38
DIPP

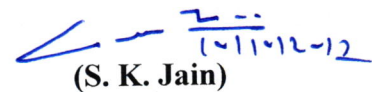
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 10/10/2017 - Case No. 34/19/80 (M/s Thermax Limited) (Advance Authorization No. 3110066368 dated 18.10.2016)

Advance Authorisation may be ratified as under:

1. Net Empty weight of export item may be specified as 923.412 MT.
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 10.
3. Quantity of import item at Sl. No. 1 may be allowed as 7402 Meters. (291616 Kgs.) inclusive of 2 % wastage.
4. Quantities of import items at Sl. No. 2 to 9 may be allowed as 1.03 Kgs/Kg. content in the export product as claimed by the firm.
5. Import item at Sl. No. 10 may be allowed on net to net basis.

Norms Committee may take a view.


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/71/2017-TSW/38 dated 10/10/2017

online case at 81.110 - 42 and 93

Department of Heavy Industry

DHI

NC meeting dated 10/10/2017.AA of Dee development may be ratified as under

ID	AA No	SION C- 1647/1742/ GN-4/Repeat
42	510400372	Item 1,2,7- 1.02Kg/Kg content in EP Item 3 to 6- net to net under GN4. Word etc from Sino 4 be deleted. Item 8 – as per MiscII C-1647
93	510402703	Item 1,3-1.02Kg/Kg content in EP Item 2- net to net under GN4. Word <i>All type of variants</i> be deleted.

NC may take a view


(K.K.Tiwari)

Industrial Adviser

NC-I

on-line case at 88 NO - 62
DIPP

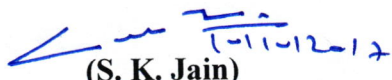
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 10/10/2017 -Case No. 4/5/80 (M/s Micron Instruments Pvt. Ltd.)
(Advance Authorization No. 0510402041 dated 23.03.2017)**

Advance Authorization may be ratified as under:

1. Net weight of export product may be specified as 1377 Kgs.
2. Quantity of import item may be allowed as 2791.8 Kgs. as 2.028 Kgs./Kg. content in export product after taking 50 % recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/71/2017-TSW/62 dated 10/10/2017

on-line case at Sl. No. 72

DIPP

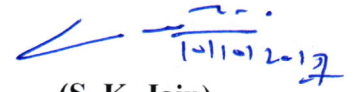
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 10/10/2017- Case No. 10/5/80 (M/s Mitsubishi Electric India Pvt. Limited) (Advance Authorization No. 0510402311 dated 21.04.2017)

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 to 119 may be allowed on net to net basis in export item at Sl. No. 1, as claimed by the firm.
2. Quantities of import items at Sl. No. 120 to 357 may be allowed on net to net basis in export item at Sl. No. 2, as claimed by the firm.
3. Quantities of import items at Sl. No. 358 to 657 may be allowed on net to net basis in export item at Sl. No. 3 as claimed by the firm.

Norms committee may take a view


10/10/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/71/2017-TSW/72 dated 10/10/2017

62

online case at sl. NO - 81
DIPP

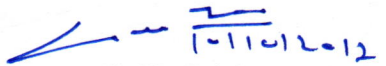
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 10/10/2017 -Case No. 25/5/80 (M/s Micron Instruments Pvt. Ltd.)
(Advance Authorization No. 0510402472 dated 05.05.2017)**

Advance Authorization may be ratified as under:

1. Net weight of export product may be specified as 459 Kgs.
2. Quantity of import item may be allowed as 930.8 Kgs. as 2.028 Kgs./Kg. content in export product after taking 50 % recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/71/2017-TSW/81 dated 10/10/2017

online case at 81.110 - 42 and 93

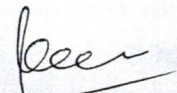
Department of Heavy Industry

DHI

NC meeting dated 10/10/2017.AA of Dee development may be ratified as under

ID	AA No	SION C- 1647/1742/ GN-4/Repeat
42	510400372	Item 1,2,7- 1.02Kg/Kg content in EP Item 3 to 6- net to net under GN4. Word etc from Sino 4 be deleted. Item 8 – as per Miscll C-1647
93	510402703	Item 1 ,3-1.02Kg/Kg content in EP Item 2- net to net under GN4. Word <i>All type of variants</i> be deleted.

NC may take a view


(K.K.Tiwari)

Industrial Adviser

NC-I

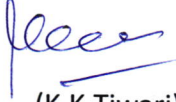
online case at Sl. No-102
DHI

Department of Heavy Industry

NC meeting dated 10/10/2017. Sree Atreya AA may be ratified as under

ID	AA No	SION C- 1647/1742/ GN-4/Repeat
102	410163234	Item 1-1.02Kg/Kg content in EP

NC may take a view


(K.K.Tiwari)

Industrial Adviser

NC-I

~~Ex file~~
Manual call at sl. No. 342
DIPP

Department of Industrial Policy & Promotion
(TSW)

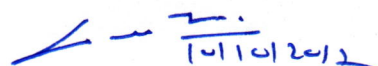
**Subject: Meeting dated 10/10/2017 – Case No. A/R-41 (M/s Zenith Precision (P) Ltd.
(Advance Authorization No. 0710088131 dated 09.05.2012)**

Advance Authorisation may be ratified as under:

Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% / 5% recovery	Sl. No	Quantity in Kgs after 15% / 5% recovery	Sl. No.	Quantity in Kgs after 15% / 5% recovery
1	1.99	19	11.20	37	8.44
2.	93.73	20	20.89	38	18.30
3.	105.10	21	20.00	39	52.70
4	47.06	22	20.00	40	7.79
5	29.29	23	7.70	41	7.80
6	13.61	24	26.03	42	14.97
7	79.92	25	44.32	43	62.69
8	68.31	26	38.47		
9	6.27	27	41.13		
10	6.27	28	90.72		
11	28.75	29	5.53		
12	7.65	30	9.68		
13	14.86	31	49.42		
14	24.56	32	105.06		
15	21.62	33	104.92		
16	10.64	34	13.05		
17	13.53	35	183.53		
18	35.46	36	7.66		

Norms Committee may take a view.


(S.K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/71/2017-TSW/41-A/R dated 10.10.2017

manual case at 86110-343
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

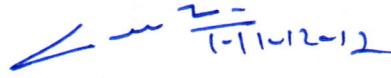
**Subject: NC Meeting dated 10/10/2017 – Case No. A/R-42 (M/s Zenith Precision (P) Ltd.
(Advance Authorization No. 0710088129 dated 09.05.2012)**

Advance Authorisation may be ratified as under:

Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% / 5% recovery	Sl. No	Quantity in Kgs after 15% / 5% recovery	Sl. No.	Quantity in Kgs after 15% / 5% recovery
1.	440.50	19	45.13	37	10
2	243.05	20	42.42	38	10
3	137.79	21	260.28	39	15.75
4	34.79	22	260.28	40	142.81
5	193.57	23	10.99	41	142.81
6	68.75	24	98.29	42	48.26
7	144.29	25	36.85	43	48.26
8	144.58	26	1068.94	44	1172
9	31	27	778.96	45	1172
10	31	28	108.74	46	28.88
11	675.59	29	39.48	47	14.18
12	675.59	30	40.59	48	251.14
13	5.48	31	4.38	49	251.14
14	104.35	32	4.19	50	159.11
15	110.04	33	297.77	51	159.11
16	110.04	34	51.68	52	17.10
17	291.21	35	15.58	53	42.42
18	45.13	36	15.60		

Norms Committee may take a view.


(S.K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/71/2017-TSW/42-A/R dated 10.10.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC MEETING DATED 10/10/2017 – CASE NO. A/R-43 (M/S ZENITH PRECISION (P) LTD. (ADVANCE AUTHORIZATION NO. 0710108399 DATED 22.06.2015)

Advance Authorization may be ratified as under:

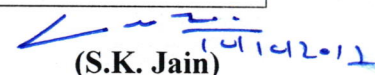
- Quantities of f export items may also be specified in Nos. in addition to their weights as given under:

Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos.	Sl. No.	Quantity in Nos.
1.	917	14	146	27	4548
2	1160	15	236	28	31
3	1190	16	425	29	32
4	565	17	44	30	29
5	533	18	65	31	1563
6	34	19	44	32	38
7	34	20	61	33	35
8	264	21	47	34	1699
9	94	22	47	35	1292
10	51	23	37	36	793
11	527	24	19	37	720
12	78	25	27	38	349
13	77	26	52		

- Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% / 5% recovery	Sl. No	Quantity in Kgs after 15% / 5% recovery	Sl. No.	Quantity in Kgs after 15% / 5% recovery
1.	12.00	14	285.73	27	367
2	843.92	15	461.43	28	28.79
3	865.47	16	98.49	29	30.13
4	498	17	17.33	30	40.23
5	470	18	25.53	31	62.44
6	33.69	19	6.32	32	81.98
7	33.69	20	8.72	33	162
8	77.62	21	52.48	34	691
9	11	22	52.52	35	935.42
10	19.32	23	40.95	36	373
11	656.64	24	20.82	37	340
12	151.60	25	29.66	38	193
13	144	26	38.62		

Norms Committee may take a view


(S.K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/71/2017-TSW/43-A/R dated 10.10.2017.

manual entry of P. No. - 345
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

**NC MEETING DATED 10/10/2017 – CASE NO. A/R-44 (M/S ZENITH PRECISION (P)
LTD. (ADVANCE AUTHORIZATION NO. 0710105532 DATED 07.07.2014)**

Advance Authorization may be ratified as under:

Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% / 5% recovery	Sl. No	Quantity in Kgs after 15% / 5% recovery	Sl. No.	Quantity in Kgs after 15% / 5% recovery
1	16.37	24	31.81	47	73.86
2	18.50	25	23.14	48	68.82
3	11.90	26	61.52	49	20.14
4	15.89	27	11.30	50	8.19
5	5.78	28	101.88	51	9.83
6	27.24	29	7.33	52	5.95
7	36.07	30	25.01	53	156.72
8	15.53	31	16.56	54	174.88
9	9.97	32	4.92	55	3.10
10	8.02	33	2.66	56	25.87
11	4.02	34	9.33	57	11.79
12	19.52	35	87.61	58	33.45
13	20.83	36	44.43	59	9.40
14	13.26	37	4.13	60	7.56
15	474.36	38	309.24	61	76.52
16	28.13	39	99.16	62	6.05
17	6.71	40	18.81	63	2.08
18	61.21	41	104.48	64	28.13
19	45.91	42	115.48	65	16.68
20	273.9	43	91.8		
21	305.3	44	35.27		
22	242.48	45	11.3		
23	16.16	46	135.69		

Norms Committee may take a view


1-11-2017
(S.K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/71/2017-TSW/44-A/R dated 10.10.2017.

Department of Industrial Policy & Promotion
(TSW)

NC MEETING DATED 10102017 – CASE NO. A/R-45 (M/S ZENITH PRECISION (P) LTD. (ADVANCE AUTHORIZATION NO. 0710104725 DATED 03.06.2014)

Advance Authorization may be ratified as under:

Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% / 5% recovery	Sl. No	Quantity in Kgs after 15% / 5% recovery	Sl. No.	Quantity in Kgs after 15% / 5% recovery
1.	21.71	16	4.91	31	10.23
2	20.86	17	29.38	32	4.06
3	9.16	18	97.77	33	11.94
4	19.30	19	9.55	34	17.43
5	130.00	20	3.06	35	18.39
6	18.00	21	27.72	36	27.22
7	34.04	22	30.164	37	32.56
8	98.50	23	28.78	38	3.01
9	131.58	24	302.546	39	1.26
10	613.57	25	160.960	40	3.72
11	50.98	26	471.05	41	19.05
12	33.71	27	18.62	42	15.67
13	537.75	28	104.09		
14	294.26	29	66.29		
15	132.66	30	159.21		

Norms Committee may take a view.

 10/10/2017

(S.K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/71/2017-TSW/45-A/R dated 10.10.2017

manual case of PB No. 347

**Department of Industrial Policy & Promotion
(TSW)**

**NC MEETING DATED 10/10/2017 – CASE NO. A/R-46 (M/S ZENITH PRECISION (P)
LTD. (ADVANCE AUTHORIZATION NO. 0710107790 DATED 12.03.2015)**

Advance Authorization may be ratified as under:

1. Quantities of export items may also be specified in Nos. in addition to their weights as given under:-

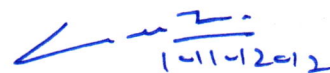
Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos.	Sl. No.	Quantity in Nos.
1	3429	16	1348	31	77
2	553	17	143	32	126
3	546	18	84	33	55
4	187	19	494	34	14
5	173	20	119	35	14
6	2401	21	78	36	4
7	2298	22	1135	37	4
8	68	23	2	38	4
9	66	24	2	39	4
10	112	25	2	40	17
11	1385	26	2	41	17
12	3	27	10	42	15
13	5	28	10	43	15
14	9	29	11		
15	9	30	11		

2. Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap :

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% / 5% recovery
1	335.658	16	90.58	31	16.469
2	147.73	17	84.51	32	54.73
3	145.87	18	15.67	33	43.998
4	67.63	19	68.855	34	18.36
5	62.77	20	70.12	35	18.36
6	736.96	21	48.988	36	6.52
7	705.34	22	2.27	37	6.52
8	53.75	23	3.72	38	7.82
9	52.17	24	3.72	39	7.82

10	356.63	25	3.98	40	22.72
11	96.23	26	3.98	41	22.72
12	0.47	27	18.70	42	19.50
13	0.79	28	18.70	43	19.50
14	1.37	29	10.43		
15	1.38	30	10.43		

Norms Committee may take a view.

 1-11-2017

(S.K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/71/2017-TSW/46-A/R dated 10.10.2017

manual case A/R 110-348

D101

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/10/2017 – Case No. A/R-47 (M/s Zenith Precision (P) Ltd. (Advance Authorization No. 0710107368 dated 06.01.2015)

Advance Authorisation may be ratified as under:

Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% /5% recovery
1.	223.57	25	102.55	49	114.12
2.	100.53	26	1517.57	50	3584.93
3.	316.88	27	809.05	51	215.56
4.	320.05	28	208.71	52	171.46
5.	68.15	29	111.54	53	181.50
6.	288.05	30	47.77	54	8.65
7.	48.05	31	263.48	55	23.53
8.	30.30	32	42.79	56	28.89
9.	40.76	33	41.91	57	203.57
10.	45.21	34	1.97	58	54.79
11.	13.03	35	122.39	59	16.30
12.	48.36	36	30.81	60	18.52
13.	17.28	37	32.06	61	2.35
14.	41.83	38	3.46	62	36.09
15.	146.06	39	3.64	63	78.14
16.	122.93	40	4.89	64	1.19
17.	58.72	41	4.67	65	7.85
18.	8.98	42	521.52	66	10.98
19.	19.53	43	10.26	67	4.36
20.	21.24	44	10.98	68	23.23
21.	20.60	45	27.82	69	35.83
22.	39.08	46	22.40	70	29.39
23.	17.69	47	316.92		
24.	43.75	48	16.96		

Norms Committee may take a view

 10/10/2017

(S.K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/71/2017-TSW/47-A/R dated 10.10.2017.

Manual Code at Sl. No - 349
D 100

Department of Industrial Policy & Promotion
(TSW)

NC MEETING DATED 10/10/2017 – CASE NO. A/R-48 (M/S ZENITH PRECISION (P)
LTD. (ADVANCE AUTHORIZATION NO. 0710107791 DATED 12.03.2015)

Advance Authorization may be ratified as under:

1. Quantities of export items may also be specified in Nos. in addition to their weights as given under:

Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos.	Sl. No.	Quantity in Nos.
1.	3078	11	193	21	86
2	76	12	260	22	65
3	1183	13	678	23	130
4	4800	14	137	24	284
5	8505	15	137	25	89
6	80	16	62	26	64
7	50	17	62	27	85
8	1159	18	71	28	512
9	217	19	69	29	220
10	194	20	88		

2. Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% /5% recovery
1.	2196.05	11	397.80	21	104.71
2	58.51	12	560.48	22	78.53
3	1031.47	13	170.25	23	106.01
4	183.7	14	57.61	24	222.76
5	283.04	15	57.15	25	89.81
6	9.07	16	9.68	26	64.98
7	20.36	17	9.53	27	128.97
8	1347.96	18	86.23	28	3381.00
9	442.25	19	84.41	29	1449.00
10	397.35	20	107.82		

Norms Committee may take a view.


(S.K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/71/2017-TSW/48-A/R dated 10.10.2017

Manual code at 10/10-350

DIPP

Department of Industrial Policy & Promotion
(TSW)

NC MEETING DATED 10/10/2017 – CASE NO. A/R-49 (M/S ZENITH PRECISION (P)
LTD. (ADVANCE AUTHORIZATION NO. 0710107794 DATED 12.03.2015)

Advance Authorization may be ratified as under:

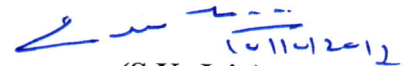
1. Quantities of export items may also be specified in Nos. in addition to their weights as given under:-

Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos.	Sl. No.	Quantity in Nos.
1.	750	11	116	21	2743
2	210	12	86	22	65
3	199	13	89	23	59
4	56	14	55	24	59
5	56	15	42	25	173
6	121	16	43	26	1580
7	121	17	127	27	391
8	205	18	127	28	318
9	205	19	32		
10	1841	20	96		

2. Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% /5% recovery
1.	440.99	11	645.008	21	88.451
2	140.24	12	200.405	22	10.051
3	222.21	13	207.828	23	13.48
4	634.43	14	15.15	24	13.47
5	634.43	15	182.49	25	951.97
6	6.15	16	186.83	26	51.89
7	6.15	17	9.28	27	43.49
8	9.562	18	9.28	28	20.679
9	9.562	19	13.71		
10	119.481	20	18.42		

Norms Committee may take a view.



(S.K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/71/2017-TSW/49-A/R dated 10.10.2017

manual case at 86 No- 351
D100

Department of Industrial Policy & Promotion
(TSW)

NC MEETING DATED 10/10/2017 – CASE NO. A/R-50 (M/S ZENITH PRECISION (P)
LTD. (ADVANCE AUTHORIZATION NO. 0710107401 DATED 08.01.2015)

Advance Authorization may be ratified as under:

1. Quantities of export items may also be specified in Nos. in addition to their weights as given under:-

Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos.	Sl. No.	Quantity in Nos.
1.	338	31	32	61	681
2	83	32	72	62	155
3	1968	33	196	63	560
4	188	34	1174	64	34
5	150	35	3856	65	196
6	356	36	164	66	1174
7	133	37	18	67	3856
8	215	38	550	68	30
9	178	39	32	69	27
10	383	40	148	70	22
11	454	41	363	71	90
12	72	42	339	72	215
13	123	43	212	73	34
14	114	44	411	74	54
15	320	45	101	75	142
16	224	46	250	76	47
17	75	47	63	77	18
18	558	48	80	78	36
19	67	49	72	79	48
20	284	50	212	80	54
21	697	51	302	81	204
22	605	52	66	82	14
23	231	53	376	83	21
24	2549	54	223	84	7
25	46	55	223	85	207
26	22	56	3167	86	91
27	163	57	403	87	195
28	134	58	1022	88	1062
29	28	59	215	89	2388
30	29	60	231	90	2545

2. Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% /5% recovery
1.	102.99	31	22.54	61	28.12
2	25.43	32	42.41	62	7.90
3	36.36	33	276.83	63	29.54
4	51.43	34	389.44	64	23.46
5	103.66	35	353.62	65	276.83
6	28.35	36	251.21	66	389.44
7	28.35	37	15.93	67	352.62
8	16.44	38	30.47	68	22.70
9	18.48	39	23.57	69	29.37
10	18.48	40	102.81	70	19.68
11	14.06	41	110.78	71	60.02
12	69.46	42	20.49	72	126.41
13	27.98	43	16.18	73	27.12
14	6.68	44	112.74	74	36.18
15	89.51	45	10.51	75	83.78
16	13.54	46	12.32	76	31.83
17	7.8	47	14.30	77	76.84
18	34.09	48	22.23	78	228.61
19	33.96	49	69.18	79	545.14
20	14.97	50	331.96	80	52.79
21	28.80	51	31.23	81	19.73
22	6.75	52	32.75	82	20.44
23	26.31	53	29.94	83	20.67
24	53.88	54	13.64	84	39.98
25	7.72	55	13.64	85	325.20
26	0.32	56	58.51	86	4.23
27	9.36	57	4.5	87	20.23
28	466.88	58	21.59	88	112.04
29	19	59	24.49	89	213.19
30	21.82	60	26.31	90	94.35

Norms Committee may take a view.


(S.K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/71/2017-TSW/50-A/R dated 10.10.2017.

Manual call at 85110-352
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC MEETING DATED 10/10/2017 – CASE NO. A/R-51 (M/S ZENITH PRECISION (P) LTD. (ADVANCE AUTHORIZATION NO. 0710107755 DATED 05.03.2015))

Advance Authorization may be ratified as under:

1. Quantities of export items may also be specified in Nos. in addition to their weights as given under:-

Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos.	Sl. No.	Quantity in Nos.
1.	307	4	58	7	59
2	62	5	305	8	59
3	58	6	11	9	68

2. Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% /5% recovery
1	1151.217	4	12.25	7	121.65
2	31.298	5	16.329	8	121.65
3	12.25	6	414.53	9	299.82

Norms Committee may take a view.


(S.K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/71/2017-TSW/51-A/R dated 10.10.2017.

*manual case at
8/11/2017-353
DIPP*

**Department of Industrial Policy & Promotion
(TSW)**

**NC MEETING DATED 10/10/2017 – CASE NO. A/R-52 (M/S ZENITH PRECISION (P)
LTD. (ADVANCE AUTHORIZATION NO. 0710108420 DATED 25.06.2015)**

Advance Authorization may be ratified as under:

- Quantities of export items may also be specified in Nos. in addition to their weights as given under:-

Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos.	Sl. No.	Quantity in Nos.
1.	35	8	925	15	1084
2	35	9	35	16	217
3	385	10	12408	17	67
4	102	11	1302	18	181
5	43	12	2196	19	181
6	43	13	2896	20	2520
7	1773	14	1829		

- Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap:

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% /5% recovery
1.	33.34	8	36.67	15	75.41
2	33.34	9	14.18	16	15.13
3	421.01	10	1820	17	275.29
4	68.12	11	42.66	18	245.34
5	491.10	12	310.43	19	245.34
6	491.10	13	140.87	20	269.38
7	260	14	67.56		

Norms Committee may take a view.

10/10/2017
(S.K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/71/2017-TSW/52-A/R dated 10.10.2017

manual case at Section-354
DIPP

Department of Industrial Policy & Promotion
(TSW)

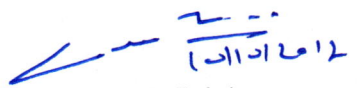
NC MEETING DATED 10/10/2017 – CASE NO. A/R-53 (M/S ZENITH PRECISION (P)
LTD. (ADVANCE AUTHORIZATION NO. 0710102672 DATED 06.03.2014)

Advance Authorization may be ratified as under:

Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Stainless Steel Scrap :

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% /5% recovery
1	938.12	15	43.405	29	228.08
2	604.28	16	42.27	30	143.54
3	678.92	17	233.84	31	34.47
4	695.23	18	136.37	32	12.335
5	37.21	19	197.76	33	4.09
6	2.41	20	46.76	34	29.11
7	2.83	21	39.70	35	40.72
8	20.865	22	37.87	36	102.228
9	123.604	23	158.59	37	83.461
10	24.45	24	24.88	38	4.41
11	396.11	25	4.16	39	15.998
12	63.31	26	182	40	120.07
13	10.67	27	32.28	41	162.12
14	58.76	28	204.72		

Norms Committee may take a view.


(S.K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/71/2017-TSW/53-A/R dated 10.10.2017

manual case at sl No- 355
D111

Department of Industrial Policy & Promotion
(TSW)

NC MEETING DATED 10/10/2017 – CASE NO. A/R-54 (M/S ZENITH PRECISION (P)
LTD. (ADVANCE AUTHORIZATION NO. 0710108298 DATED 01.06.2015)

Advance Authorization may be ratified as under:

1. Quantities of export items may also be specified in Nos. in addition to their weights as given under:-

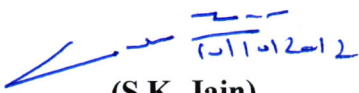
Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos.	Sl. No.	Quantity in Nos.
1.	139	25	162	49	39
2	307	26	162	50	6
3	307	27	1422	51	6
4	14	28	3207	52	17
5	14	29	375	53	17
6	170	30	91	54	414
7	13	31	242	55	59
8	13	32	2402	56	54
9	13	33	3476	57	110
10	13	34	207	58	414
11	21	35	152	59	365
12	21	36	149	60	365
13	28	37	39	61	65
14	28	38	76	62	65
15	106	39	152	63	1264
16	101	40	154	64	1264
17	303	41	120	65	47
18	303	42	118	66	47
19	246	43	42	67	192
20	246	44	42	68	1753
21	1820	45	56	69	112
22	97	46	57	70	174
23	138	47	13		
24	138	48	13		

2. Quantities of import items may be allowed as under after taking 15% recovery from scrap:

Sl. No	Quantity in Kgs after 15% recovery	Sl. No	Quantity in Kgs after 15% recovery	Sl. No.	Quantity in Kgs after 15% recovery
1.	208.54	25	7.67	49	195.64

2	610.92	26	7.74	50	24
3	610.92	27	4	51	24
4	25.57	28	105.07	52	72.41
5	25.57	29	61.94	53	72.41
6	45.26	30	456.48	54	2275.98
7	23.06	31	269.93	55	124.05
8	23.06	32	117.09	56	112.93
9	23.06	33	252.41	57	73.57
10	23.06	34	58.35	58	243.70
11	38.59	35	11.27	59	97.6
12	38.59	36	10.74	60	97.6
13	51.61	37	16.9	61	23.41
14	51.61	38	11.76	62	23.41
15	143.62	39	31.57	63	388.02
16	137.8	40	31.82	64	388.02
17	395.46	41	380.68	65	37.43
18	395.46	42	51.20	66	37.43
19	321.86	43	179.82	67	35.76
20	321.86	44	225.44	68	89
21	77.22	45	212	69	65.9
22	19.26	46	212	70	68
23	6.74	47	54.31		
24	6.74	48	54.31		

Norms Committee may take a view.


(S.K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/71/2017-TSW/54-A/R dated 10.10.2017

Manual case at D.No - 363
DHI

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website <http://dgft.gov.in>

Subject: Request for Re-fixation of Norms against Adv. Authorization No. 0510297632 dated 26.07.2011 issued under Para 4.7 (of HBP (Vol.I)) to M/s. Boom Systems Pvt. Ltd., Faridabad- regarding.

Please find enclosed a copy of firm's request dated 06.10.2017 of M/s. Boom Systems Pvt. Ltd., Faridabad on the subject mentioned above requesting for revision of norms.

2. DHI is requested to examine the case and provide their necessary comments for consideration of the case before NC. This case is to be re-listed on 10.10.17.

Encl.a.a


10/10/17
(S.K. Panigrahi)
Economic Officer
for Director General of Foreign Trade
Tel.: 23061562 Ext. 265
E-mail: nc1.dgft@nic.in

Sh. K.K. Tiwari. I.A. Department of Heavy Industry, Room No. 476. Udyog Bhawan,
New Delhi 110011

DGFT ID.No. 01/80/50/00097/AM12/DES-I

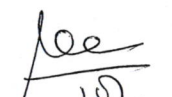
568

Dated. 10-10-17

PH. disc. before NC
Justification to reinstate
the Item 2 & 1 was OK.

DES I

83


10/10

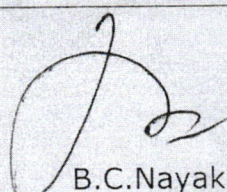
online case at 81.110- 87 (DU)
DHJ

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Indure Pvt Limited for ratification of norms of AA No- 0510402573 dt 16-05-17

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Indure Pvt Limited. The firm may be asked to submit following information.

Item no of import	Item	Comments
Item no 1, 2	Fused cast basalt	import in numbers. It has not indicated in Annexure 1 if there is any wastage in number & weight terms. The same may be given with justification.
Item no 3	Loading bellows	import quantity is 11 numbers. It is not integral multiple of export quantity. The firm to justify the same.
Item no 4	Instruments	Exact quantity of each import not given. The list of import with quantity to be given.


B.C.Nayak
Development Officer
01/11/2017

DGFT (Economic Officer , DES-I)
Deptt. of HI, UO No 3(89)/17-TSW(B)

63(A)